MP

# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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2, 0,000	Pg. /to 5to 11 Allow Com
	ceived from H.C/Supreme Court
5. E.P/M.P.11.6/97	Pg. 1 to X
6. R.A/C.P	Pgtoto
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11. Memo of Appearance	
13. Written Arguments	
15. Amendment Reply filed by the Applic	
20. Counter Reply	

SECTION OFFICER (Judl.)

CA No. 193196 This application is in form and within time C. F. of Rs. 50/deposited vide IPOBO No 346843 Dated : 31-8-76 82. Resister 1 /9/9/6 5/9 11. 9-26

Notion issued to the D. Nr. 3105 Df: 16.9:91. 24.10.96 Notice del seri av 2,4. W/ statist he not ben 6:20

on Rupine Charactant - Applicant(s) Currion of godes en Respondent(s) Mr - Sen me Advocates for the applicant(s)

Mr. S. Lengrolli, Ri

lm

.9.96

l Date ! Courts Orders

Learned counsel Mr.G.Sarma for the applicant. Leave note of Mr.B.K.Sarma. List for consideration of Admission on 9-9-96.

Learned counsel Mr G.Sarma for the applicant. Leave note of Mr B.K.Sharma, counsel for the respondents.

Heard Mr G.Sarma for admission

Perused the contents of the application and the reliefs sought. Application is admitted. Issue no ce on the respondents by register post. Written statement within si weeks. However vacation from 21.1

List on 11.11.96 for written statement and further orders.

96 to 8.11.96.

Heard Mr G.Sarma for interim order. Pendency of this application shall not be a bar for the respondents to appoint the applicant pursuant to the recommendation of the Railway Recruitment Board as Jr.Stenographer (English), Category No.7 under Employment Notice No. 1/95 (Annexure %-VI) if he is four suitable for such appointment in all respects.

pg M10/9

1

11-11-96

Mr.G. Sarma for the applicant. None for the respondents. Written statement has not been submitted.

List for written statement and further order on 22-11-96.

Member

lm N N

22-11-96

Learned counsel Mr.R.G.Sharma for the applicant.Leave note of Mx.

Railway counsel Mr.B.K.Sharma up to 30-11-96. Written statement has not been submitted.

List for written statement and further order on 20-12-96.

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4-12-96

Vacaletanama till of

W Notice duly served on

R-No-2, 4.

Written Statement. has

not been submitted.

20-12-96

Mr.G.Sarma counsel for the applicant. Mr.S.Sengupta, Rly.advocate for the respondents.

Written statement has not been submitted. Mr.S.Sarma for Mr.B.K.Sharma submits that the written statement is almost ready and seeks for short adjour ment.

List for written statement and further orders on 6-1-97.

Member

1m M 23/12

Learned counsel Mr G. Sarma for the applicant. Learned counsel Mr S. Sengupta for respondents. Mr Sengupta submits that he may be allowed time to file written statement. The of

group cases has been fixed for hearing on 3.2.9. This case is to be listed for hearing on 3.2.9

Mr Sengupta may file written statement in the

OFFICE NOTE De find by in Respects. 6-2-97 1) Notice Luty Servad on Respont. No-224. 2/ w/s biled on behalt of The Respond at page 20 to. 28

Learned counsel Mr G. Sarma for the applicant. Learned counsel Mr S. Sengupta for the rspondents. Mr Sengupta submits that he may b allowed time to file written statement. The other group cases has been fixed for hearing on 3.2.97 This case is to be listed for hearing on 3.2.97.

Mr Sengupta may file written statement the meantime with copy to Mr G. Sarma.

3.2.97

Mr B.K.Sharma, learned counsel fo the respondents has got personal difficultig. Mr G.Sarma, learned counsel appearing for applicant also needs some time to take further steps in the case. Accordingly we adjourn the case till 7.2.97.

Vice-Chairman

10.2.97

nkm

Let this case be listed on 6.3.97 for hearing.

9m lins 2 aver A 18-2-99 pand in 6.3.97 Let this case be listed on 20.3.1997 for

up 34/97, Consulidated Petition fe'ce & In cornel 2 applicate

27-2-71

Addl. w/s. hs

international to Addl.

DATE

20.3.97

have heard Mr . B.K. Sharma, learned counsel appearing on behalf of the Railway administration at some length. thereafter finds it difficult to proceed in view of lack of certain instructions. He prays for a short adjournment, which Mr G.Sarma has no objection. Accordingly, for the ends of justice we allow one week time for further hearing.

List on 31.3.1997 for hearing.

Vice-Chairman

pg

31.3.97

At the request of the learned Railway counsel, Mr. S.Sengupta hearing is adjourned to 7.4.1997.

trd 2)4

7.4.97

Mr S. Sarma, on behalf of Mr B.K. Sharma, who is incharge of this case, prays for adjournment on the ground that Mr B.K. Sharma is unable to attend court for his personal reason. Mr G. Sarma, learned counsel for the applicant, has vehemently opposed the prayer. It is informed that there are other counsel also. Mr B.K. Sharma is incharge of the case. Considering all these we allow adjournment to 16.4.97.

Vice-Chairman

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96/2611410

We have heard Mr.B.K.Sharma;

Imo weeks time allowed to which the to be produced, and he prays for time. the case as certain records will have nuspje to proceed with the hearing of Thereafter Mr. Sharma submits that he is learned Railway counsel at some length.

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· JIM

Vice-Chaiman

List on 30-7-97 for hearing.

difficulty of Mr. B.K.Sharma. Accordingly the

sport adjournment on the ground of personal B.K.Sharma, learned Railway Counsel prays for a uo S.Sarma · JW

.79.8.12 Lill 21.8.97.

Vice-Chaîrman

brays for some time to produce the records. applicant is present. The learned Railway counsel Mr. G.Sarma, learned counsel for the

bresent, or else the case will be heard ex parte. hearing. On that day all counsel shall remain The case is adjourned till 8,9,97 for

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28-4-97 Let this case be listed for hearing on 9-6-97.

> Any appointment made shall be subject to the result of the case.

Member

Member

1197

Mr. G.Sarma, learned counsel for th applicant is present. The learned Railway counse prays for some time to produce the records. The case is adjourned till 8.9.97 for

hearing. On that day all counsel shall remain present, or else the case will be heard ex parte.

29-4-97

In terms of order H- 28-4-97 pussed

Vice-Chairman

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We. f. 9.6.97. p. 01 16 2.797. 1-7-97

Reply Eiled on

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Rospondant, at page - 63 to 69.

2.7.97. part Leard. Adj. 6

15.7.97.

By order.

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Reply bill on Scholb.

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00 193/96 Page No. OA/TA/CP/RA/MP No. 10/8, Rejourder and Repth do the Rejaindr 13-11-97 Arguments of both the counsel are heard and concluded. Order reserved. Member Vice-Chairman lm Common order delivered in open 8.1.98 Court and kept in separate sheets. Copy of the order shall be kept in eachcase. Application is allowed. No sosts. pg

OA/TA/CP/RA/N	P No. of 19
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OFFICE NOTE DATE

ORDER

Date of Order ... This the 8th Day of January, 1998.

JUSTICE SHRI D.N.BARUAH, VICE-CHAIRMAN

SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

O.A.No. 142/96	•	
1. Sri B.K. Daimary	•••	Applicant
-vs-	•	
U.O.I & Ors.	* • • •	Respondents
2. O.A. 143/96 Ms.Nirmali Das	•••	Applicant
-V <sub>8</sub> -		Respondent
U.O.I & Ors.	. •••	** Koopeman
3. 0.A. 144/96	•••	• • •
Shri S.Goswami		Applicant
-Vs-		<b>.</b>
U.O.I & Ors.	. • • •	Respondents.
4. O.A. 145/96		
Ms. Kamala <sup>D</sup> eka •Vs-	•••	Applicant
y.o.I & Ors.	. •••	Respondents
5. O.A. 146/96	• • •	h-midant
Shri P.J.Das	• • •	Applicant
-V <sub>8</sub> -		Respondents
U.O.I & Ors.	• • •	••• Kephongoneo
6: 0.A. 147/96	•	
Shri P.K. Sarkar	•••	Applicant
-Vs-	,	;
U.O.I & Ors.	• • •	Respondents
7. O.A. 148/96		
Shri T.K.Das	. • • •	Applicant
-Vs-	· ·.	
U.O.I & Ors.	• • •	kespondent
8. 0.A.No.149/96	•	
Shri S.Kumar	•••	Applicant
-Vs-	•	
U.O.I & Ors.	• • • .	Respondents
9. 0.A. 150/96	٠.	·
Shri M. Ghose	•••	Applicant
-Vs-		•
U.O.I & Ors. '	•••	Respondents
,	V*	contd/-
		•

10.	0.A. 151/96 Shri P.K.Kakati -Vs-	•••	Applicant
	U.O.I & Ors.	* • •	• • • Respondents •
11.	0.A.152/96		• •
	Shri D.Choudhury -Vs-	•••	Applicant
	U.O.I & Ors.	•••	Respondents.
12.	O.A. 153/96	• • •	• • •
	Shri S.K.Rai	• • •	Applicant
	U.O.I & Ors.	• • •	• • • Respondents.
13.	0. <b>\.</b> 155/96		
	Shri B.C.Bore	• • •	Applicant.
	U.O.I & Ors.	• • •	Respondents.
14.	O.A. 193/96		
<b>V</b> /	Shri Rupak Chakra -Vs-	borty	Applicant
	U.O.I & Ors.	•••	Respondents.
15.	0.A: 42/97		
	Smt. A.Devi	•••	Applicant
	U.O.I & Ors.	• • •	Respondents

By Advocate Mr.G.Sarma for all the petitioners.
By Advocate Mr.B.K.Sharma for all the respondents.

## ORDER.

## G.L. SANGLYINE, ADMINISTRATIVE MEMBER,

The above 15(fifteen) Original Applications are disposed of by this Common order as they involve the same issue, facts and grounds.

the Employment Notice No.1/95 dated 26-4-1995 for the purpose of appointment in various posts under the North East Frontier Railway. In this Original applications we are concerned with CATEGORY No.7: STENOGRAPHER: (English) in the scale of pay of & 1200-2040/- mentioned in the Employment Notice. Pursuant to the said Notice we have the following results -

"Date of Written Test: 27-9-95
Date of Speed Test: 04-11-95 (for 80 w.p.m.)
Date of Speed Test: 05-11-95 (for 60 w.p.m.)
Date of Viva Voce Test; 08-11-95
Date of panel
approved: 09-11-95

The selection Board held the viva voce test on 8-11-95 for the recruitment of Jr.Stenographer (Eng) under Employment Notice No.1/95 Cat No.7 in scale 8. 1200-2040/- and has found 16(UR -10.SC-2.ST-2. OBC-2) candidates suitable for the said post and their names are recommended to GM/P/N.F.Railway/Maligaon in ORDER OF MERIT.

### AGAINST U.R.VACANCY

SN	Roll No.	Name of Candidate
1.	810704	Anjali Devi
2.	810786	Asis Chakraborty
3.	810798	Mrityunjoy Ghosh
4.	810018 810589 810777	Debasish Choudhury Rupak Chakraborty Pradip Kr.Sarkar
6. 7. 8.	810761 810767	Nirmali Das Kamala Deka
9. 10.	810794 810759	Pabitra Kr.Kakati Satyanarayan Goswami

#### AGAINST S.C.VACANCY

1.	820123	T.Krishna Das
2.	820246	Sanjoy Kr.Rai

#### AGAINST S.T.VACANCY

1.	830077	Bijay Ch.Baro
2.	830108	Binoy Kr. Daimary.

#### AGAINST O.B.C. VACANCY

1.	840025 ·	Santosn Kuner
2.	840052	Pankaj Jÿoti Das."

contd/-

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Further, the applicants inform us in their 3. rejoinder that in response to the Employment Notice 2120 candidates had applied for the posts advertised and out of them 1520 appeared in the Written Test; 172 appeared in the Speed Test; 47 were sent for Viva Voce. Ultimately 16 candidates were successful and were empanelled as above. These facts have not been refuted by the respondents. The panel was published on 9-11-1995 but no appointment of any successful candidate was made by the respondents. On the other hand employment Notice No.1/96 dated 20-5-96 was issued. On 10-6-1996 the applicants prayed to the General Manager, N.F. Railway, Maligaon to issue appointment letters at the earliest. There was no response. Consequently, the applicant submitted the Original Applications seeking direction on the respondents to appoint them (the applicants) Notice for admission was issued on 7-8-1996. Thereupon, Respondent No.3, the Chairman Railway Board, Guwahati published his No.RRB/G/41/90 dated 5-9-1996 cancelling the panel on the ground of various irregularities. As a result, the applicants amended the Original applications seeking among others quashing and setting aside of the aforesaid No.RRB/G/41/90 dated 5-9-1996. In the meantime in the

4. The respondents justify the cancellation of the Panel as follows:-

Application was admitted on 9-9-96.

absence of show cause from the respondents the Original

<sup>&</sup>quot;....it has already been stated that the selection in question pursuant to which the applicant has staked his claim for appointment has already been cancelled in view of the various irregularities found in the selection of Junior Stenographer in scale & 1200-2040/-against Employment Notice No.1/95 dated 26-4-95 conducted by the Railway Recruitment Board, Guwahati, which has necessiated cancellation of the entire selection are as follows:-

- In the advertisement of Jr. Stenographer, required qualification was mentioned only as Matriculate without indicating anything about the qualification of diploma in shorthand and type-writting. The advertisement also did not stipulate production of Diploma certificate. As a result, many of the candidates did not submit the same although they were qualified both in shorthand and type-writing and had diploma certificate. However, the Railway Recruitment Board, Guwahati, rejected the candidature of many eligible candidates. on the ground of non-submission of diploma certificate, thereby deserving eligible candidates were deprived of consideration for selection.
- (b) Sample test checks revealed mistakes in totalling in the written paper and in computation of marks which has resulted in empanelment of candidates securing less marks and exclusion of candidated securing more marks.
- (c) In the recribtment process, it has been found that all the three stages of testing, the knowledge and quality of the candidates have been handled by a single individual (Member Secretary, Railway Recruitment Board) instead of getting the works done by different qualified persons as under :-
  - (1) Setting of question paper for written test.
  - (11)Selection of digtation passage.
  - (111) Preparation final marksheet including marks for viva-voce test only done by MS/RRB himself without any signature from other two members. This has raised doubts of malpractice by MS/RRB.
- (a)As per Board's extant instruction 15% of marks for written test and viva-voce together is required to be fixed for viva-voce. But in the subject selection, RRB/Guwahati had adopted 15% of the sum total of marks for written test (200 marks) shorthand test (300 marks) as well as viva-voce marks (90 marks). The marks of shorthand test(380) was therefore irregularly included in computing the marks for viva-voce test. This has allowed the selection authority undue flexibility in the final allocation of marks of a candidate though he might have secured less marks in written test.
- In a number of cases it has been noted (e) that marks once allotted in the shorthand transcription sheets have been over-written/ defeced and new marks allotted, obtensibly to favour the dandidates of evaluator's choice.
- (d) It has been noted in some cases, that though the shorthand dictation scripts do not contain certain materials of dictated passage, the type transcription sheets contain the material of the dictated passage and in a kek better way. This indicates adoption of malpractice in conducting the shorthand test.

(g) On a visual checking, it has been noted that in certain answer scripts(Transcription sheet) containing poor performance, higher marks have been alloted in compari-

The above irregularities in the selection are only illustrative and not exhaustive. In any case, with the above irregularities detected in the selection, the respondents were left with no other option than to cancell the entire selection. By doing so, no irregularity has been committed by the respondents - rather the same has been done in the larger public interest which has also brought confidence among the public. The irregularities were detected upon an enquiry conducted by the Vigilance Deptt. of the Railway and in consideration of such enquiry, the selection is question has been cancelled and the applicant should not make any grievance against the same."

- Sharma, their learned counsel, had submitted that the irregularities are took folds, namely, before the actual test took place, 600 applicants had been arbitrarily excluded from the competition by the office of the Railway Recruitment Board on untenable grounds, and during the entire course of the actual test irregularities which violated the selection as a whole had taken place. Under these circumstances, according to him, the action of the respondents in cancelling the panel in public interest cannot be faulted and it should be sustained.
  - 6. The applicants have assailed the action of the respondents in cancelling the select Panel above terming it as illegal, arbitrary, despotic, void and not maintainable in the eye of law. Mr G.Sarma, learned counsel for the applicants, pointed out that the employment panel was cancelled because of alleged malpractices or irregularities but not even a single instance of malpractice or unfair means or irregularities committed by any of the applicants or

7

attributed or attributable to any of them has been cited by the respondents in support of their action. Referring to the case of Progoty Supply and Co-operative Society Ltd. reported in (1995) 3 GLR 327 in which it has been held to the effect that every State action must be fair and informed of reasons and administrative action must not only be reasonable but free from bias and malafide, Mr Sarma submitted that the respondents had on the contrary acted otherwise in respect of the cancellation of the select panel. The expressed ground for investigation was because of some alleged malpractices but in the end the panel was cancelled on a contradictory ground of irregularities. According to him, in the face of all these, there is no escape from the conclusion that the respondents had with bias and malafide against the applicants, arbitrarily cancelled the panel. Further, the respondents without giving an opportunity of being heard to the applicants before such cancellation had arbitrarily cancelled the panel. According to him, such action is not sustainable in law and in this regard he placed reliance on the case of Pradip Kumar Das and others reported in (1985) 2xgL GLR 459 which was upheld in the order dated 8.5.1986 in SLP (Civil) No.66 of 1986 by the Hon'ble Supreme Court. Mr Sarma further referred to the order dated 14.6.1996 of this Tribunal in O.A.No.9 of 1993 in which after referring to the aforesaid P.K.Das & others case and also to.D.V.Ramana and others, 1986(4) SLR 50, the action of the respondents to withhold appointment of successful candidates without giving them opportunity of being heard was set aside and quashed.

7. In the light of the above, we are now to consider whether the action of the respondents in cancelling the

X

select list of Junior Stenographer (English) mentioned above is sustainable in law. It has not been shown by the respondents that the alleged malpractices or irregularities referred to above were committed or attributed or attributable to any of the present applicants. On the other hand, it is seen from their submission that it is the respondents themselves who had committed the alleged malpractices or irregularities. The applicants have had to suffer because of/ alleged acts of omission and/or commission of the respondents. According to the respondents they had in the facts and the circumstances of the case cancelled the select panel in larger public interest and in order to bring public confidence in the administration of the North East Frontier Railway. These are indeed lofty ideals. But we are in these O.As concerned with the question whether on their way towards these goals the respondents had not trampled under foot the rights of the applicants. There is no dispute of the fact that the select Panel was cancelled by the respondents without affording any opportunity of being heard to the applicants before the cancellation was made. In the case of Pradip Kumar Das and others (supra) 357 out of the 790 successful candidates who had been empanelled were screened out by the North East Frontier Railway on the ground that some malpractices were allegedly committed by some of them. No opportunity of being heard was given to them by the respondents before such action was taken. The Hon'ble Supreme Court had held:

"It was necessary according to the rules of fairplay and natural justice that these candidates who were included in the original select panel of 790 candidates published by the Commission had acquired a right to get employment and therefore they were entitled to be heard before any prejudicial action was

taken. The judgment of the High Court quashing the impugned order on the ground that it was vitiated for non-compliance with the rules of natural justice can hardly be assailed." ....

Thus, according to this Judgment, the selected candidates have acquired two rights, namely, the right to get employment and the right of being heard before any action prejudicial to them is taken. The learned Railway Counsel had not cited any other case law to contradict this position. The present applicants are successful candidates who had been empanelled for appointment to the posts. They had acquired both the aforesaid rights. The aforesaid judgment of the Hon'ble Supreme Court was rendered against the very same N.F.Railway yet the authorities of the Railway had chosen to ignore the law laid down therein. We have no hesitation to hold that when the respondents had cancelled the Select Panel without affording an opportunity of being heard to the applicants before the cancellation was made, they had violated both the rights of the applicants.

8. Mr.B.K.Sharma had submitted that the fact that the applicants were selected and empanelled does not bind the Railway authorities to appoint the applicants to the posts. In fact, according to him it was clearly stipulated in the Employment Notice itself that the selection of the candidates by the Railway Recruitment Board does not confer any right on the candidates. On the other hand, according to law the Railway authorities have the right to refuse appointment. Further he had referred to para 113 of the Indian Railway Establishment Manual Volume I (Revised Edition 1989) in support of his contention that selected candidates can be refused appointments. We are aware that there are law and rules in this regard. The para 113 aforesaid reads thus:

-10-

"Selection of a candidate by a Board or a Railway administration is, however, no guarantee of employment on the railway which is subject to his qualifying in the prescribed medical examination and to his being otherwise suitable for service under Government."

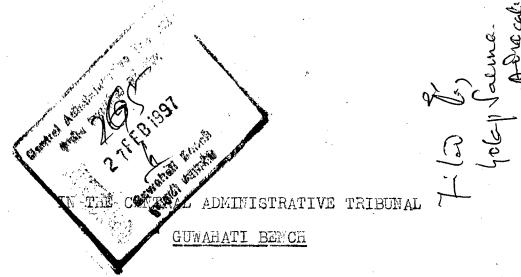
Perusal of this rule/para shows that there must exist a fault or deficiency on the part of a selected candidate in order to deny him an appointment to a post under the railway for which he was selected. In this particular case however the applicants were denied appointments for no fault of theirs. They had subjected themselves to the rigours of the examination and tests conducted by the respondents giving out the best they could with the sole expectation to come out successful within the standards set by the respondents. No blame has been apportioned to them. They had not also been allowed to reach the stage stipulated in the para/rule mentioned above in order to ascertain whether they are suitable for appointment to the posts. It may also be mentioned here that the learned Railway counsel had sought time to produce certain records to enable him to make submission. He was allowed time. But though he had produced some administrative records before us he was unable to produce any answer script for the written test as well as the speed test including the passages for the speed test. The contentions of the respondents against the applicants with regard to the answer scripts or marking thereon are therefore not substantiated before us.

9. We are in a society which upholds the supremacy of the rule of law. Therefore, an administrative action which is done without observing due process of law or the relevant law or rules prescribed is liable to be quashed. In the light of our discussion and findings above, we are of the view that the respondents had arbitrarily and illegally

cancelled the select panel. Therefore, the action of the respondents in cancelling the panel is not sustainable in law. Consequently, the order No.RRB/G/41/90 dated 5-9-96 (Annexure A.VIII) issued by the respondent No.3 and the Railway Board letters No.96/E(RRB)/25/12 dated 7.8.1996 and No.96/E(RRB)/25/13 dated 21.8.1996 mentioned therein insofar as they relate to category No.7 Stenographer (English) of the Employment Notice No.1/95 dated 26.4.1995 are liable to be set aside and quashed. Accordingly, they are hereby set aside and quashed. Further, we direct the respondents to complete the process of recruitment to the posts of Stenographer (English) aforesaid in accordance with law and rules within three months from the date of their receipt of this order.

10. All the above Original Applications are allowed in the lines indicated above. No order as to costs.

Sd/- VICE CHAIRMAN Sd/- MEMBER (ADMN)



Consolidated Application as per order dated 18.2.97 in

Misc.PetitionNo. /97

O.A.No.193/96

Shri Rupak Chakraborty ... Applicant.

-Versus-

Union of India & Ors. ... Respondents.

An Application under section 19 of the Administrative Tribunal's Act, 1985.

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For the use in Tribunal's office:

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Date of filing
Registration No.
Signature
Signature

Rupak chalosaborty

#### 1. PARTICULARS OF THE APPLICANT:

Shri Rupak Chakraborty, S/o Shri Hrishikesh Chakraborty, Vill & PO - Nigam Nagar, PS Dinhata, Dist, Cooch Behar, West Bengal.

#### 2. PARTICULARS OF THE RESPONDENTS:

- 1. Union of India represented by the Secretary to the Govt. of India, Ministry of Railways, New Delhi.
- 2.General Manager(P), N.F.Railway, Maligaon, Guwahati-11.
- 3.Chairman, Railway Recruitment Board, Guwahati-1.
- 4. Member Secretary,
  Railway Recruitment Board,
  Guwahati 1.

# PARTICULARS OF THE ORDERS AGAINST WHICH THIS APPLICATION IS MADE:

- This application is made for implementation of recommendation of the selected candidates for appointment as stenographer (English) in the scale of pay %.1200-2040 vide Employment Notice No.1/95 category No.7 (Annexure A.III).
- ii. Restraining the respondents from completing the process of employment notice No.1/96 category 1 (Annexure A.VIII).
- iii. Notification dated **Q5.**9.96 under

  No.RRB/G/41/90 issued by Shri B.Kalita, Chairman, Railway

  Recruitment Board, Guwahati cancelling the recruitment

  panels.....

Rupak chakraborty.

panels of stenographer(English) in scale of 1200-2040 under category No.7 of Employment Notice No.1/95 dated 26.4.95 and Craft Teacher(Bengali Medium) in scale 8.1400-2600 under category No.6 of Employment Notice No.3/94 dated 19.12.94 (Annexure R,I of the written statement).

#### 4. <u>JURISDICTION</u>:

The applicant declare that the subject matter against which he want redressal is within the jurisdiction of the Tribunal.

#### 5. LIMITATION:

The applicant further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal's Act, 1985.

#### 6. FACTS OF THE CASE:

- 6.1. That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India.
- 6.2 That the applicant has come from a very poor family and as such he deserves consideration from all concerned.
- 6.3 That the applicant passed the Higher Secondary Examination in the year 1981 and has obtained diploma in typing and stenoraphy.

  Contd.....

Rupak Chakembost

The testimonials are enclosed in this application and marked as Annexure A.I., Annexure A.I.l and Annexure A.II.

That the respondent No.3 made an advertisement for testing candidates for stenographer in scale of pay &s.1200-2040 through Advertisement No.1/95 (Annexure A.III) and it was clearly written under clause 12 of the general instructions that the number of post of stenographer may be increased or decreased.

That the applicant in response to the advertisement made by the respondents on 26.4.95, as appeared in The Assam Tribune, has applied for the post of stenographer. The said advertisement runs as Employment Notice No.1/95 category No.7.

A copy of the said advertisement is annexed herewith and marked as Amnexure-A.III.

- That the applicant made application for appointment as stenographer at the scale of pay 1200-2040 giving all particulars such as academic qualification, age proof certificate, Diploma Certificates, in typing and stenography etc.
- 6.7 That the respondents being satisfied with the requirements of the candidature for the post of stenographer as noted above called for written test fixing the date as 27.8.95.

Rupak Chakrabary

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A copy of the call letter is annexed herewith and the same is marked as Annexure A.IV.

That as per the call letter the applicant appeared in the written test, did excellent in the examinat on and became successful in the test and accordingly the applicant was called for speed test both in typing and stenography and this was held on 4.11.95.

A copy of the call letter is annexed herewith and marked as Annexure A.V.

That in the speed test the humble applicant did execellent and accordingly he was declared successful and thereafter the applicant was called for a viva-voce test and in this test held on 8.11.95 he also became successful and was selected by the respondent No.3 and recommended the name of the applicant to Respondent No.2 for appointment. In view of increase in number of vacancy, the respondent rightly and validly recommended the name of the applicant alongwith 15 others for appointment.

A copy of the said recommendation containing the name of the applicant alongwith others is annexed herewith and marked as Annexure A.VI.

6.10 That the written test, speed test and viva-voce test were conducted by the Railway Recruitment Board.....

Rupak Chakrabot

Board headed by the Chairman, which is an autonomous body like any other Railway Recruitment Board in the country. Moreover, one responsible officer was deputed to the Selection Board on behalf of the Respondent Ro.1 and 2.

That the applicant beg to state that as per advertisement dated 26.4.95, once the candidate is selected after going through all the stages/tests iz written test, speed test and viva-voce test and when the name was recommended for appointment as stenographer, the respondent No.2 is duty bound to appoint the applicant in the existing vacancy of the stenographer.

though final list of 16 candidates including the name of the applicant i.e. Annexure A.VI was recommended on 9.11.95 to the Respondent No.2 for appointment, the Respondent No.2 did take no action on it and the applicant was at a loss of having not received the appointment letter. Even the resentment/inaction of the respondent No.2 was echoed and re-echoed in the news paper. Copy enclosed.

6.13 That the applicant made representation to the Respondent No.2 dated 10.6.96 requesting to make appointment of the applicant.

A copy of the representation is ammexed herewith and marked as Annexure A.VII.

Contd....

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That while the applicant was anxiously waiting for the appointment letter he was surprised to see the advertisement Notice No.1/96 dated 20.5.96 where the respondents wanted to test 8 candidates. This advertisement appeared in local news papers including notice board and runs as category No.1. Having seen the advertisement, the anxiety of the applicant was multiplied and again he approached the respondents and no response at all was there from the respondents. The applicant believes that some foul play may take place in view of the advertisement Notice No.1/96 dated 20.5.96.

A copy of the advertisement notice No.1/96 is annexed herewith and same is marked as Annexure A.VIII.

In this connection, the applicant beg to state that alongwith him there are 15 other candidates also duly recommended for appointment to the post of stenographer and while none of the recommended candidates is appointed, publication of another advertisement to is creating suspicion. In this connection, the applicant further beg to state that there was another Employment Notice No.1/95 Category No.1 where 21 candidates were recommended for appointment of office clerk in the scale of pay 950-1500 and all of them were appointed though they were appeared in the tests subsequent to the applicant.

6.15 That the applicant beg to state that the selection of the applicant is valid only upto one year as per existing rule of the respondents.

Contd.....

Rupak chakraborty.

The applicant begs to state that the respondents by the notification dated 05.9.96 under reference No.RRB/G/41/90 issued by Shri B.Kalita, Chairman, Railway Recruitment Board, Guwah ti has cancelled the recruitment panels of stenographer (English) in scale &.1200-2040 under category No.7 of Employment Notice No.1/95 dated 26.4.95 and Craft Teacher (Bengali Medium) in scale &.1400-2600 under category No.6 of Employment Notice No.3/94 dated 19.12.94 action of which has resulted mis-carriage of justice and multiplication of illegalities

#### 7. GROUNDS:

- 7.1. For that in view of the selection as per Annexure A.VI, the applicant was sure that he would be appointed soon under the respondents and as such he did not make any attempt for appointment in any other department.
- 7.2 For that the applicant was sure that he would be appointed soon under the respondents after selection and if immediate appointment letter is not issued, the whole career of a poor qualified candidate will be fruitless as the applicant has become overaged now.
- 7.3 For that injustice will be done to him if immediate appointment letter is not issued. Moreover, alongwith the applicant, the whole family will suffer very adversely.
- 7.4 For that the advertisement No.1/96 as referred in Ammexure A.VIII is ill-conceived, conflicting....

Rupak chakonbooks.

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conflicting, contradictory, inharmoneous and acting upon it will be fillegal and uncalled for and the applicant firmly believes that this Hon'ble Tribunal will direct the respondent No.2 to implement the recommendation of Respondent No.3 and 4(Annexure A.VI) and in the event of non-issuing such direction, the applicant will be deprived of the right of appointment conferred upon him after the selection.

7.5 For that the cancellation of recruitment panels is illegal, arbitrary, despotic, void and not maintainable in the eye of law.

#### 8. RELIEFS SOUGHT FOR:

In view of the facts and circumstances of the case the applifant prays for the following reliefs:

- i. That the applicant may be appointed with immediate effect with a direction to give the seniority from the date of recommendation for appointment i.e. dated 9.11.95.
- ii. That the respondents may be directed not to implement the advertisement No.1/96(Annexure A.VIII) till the applicant is appointed.
- ii.a To set aside and quash the cancellation of recruitment panels issued by the Chairman, Raibway Recruitment Board, Guwahati under reference No.RRB/G/41/90 dated 05.9.96(Annexure R.I of the written statement).
- iii. Any other relief/reliefs as this Hon'ble Tribunal considers fit and proper.

Rupak chakmborts.

#### 9. <u>INTERIM RELIEF PRAYED FOR</u>:

- i. That during pendency of the disposal of the application, direction may be issued to the respondents to appoint the applicant with immediate effect.
- ii. The respondents may be directed not to appoint stenographer against advertisement No.1/96 till the applicant is appointed.

## 10. WHETHER ANY OTHER APPLICATION/PETITION FILED BEFORE ANY OTHER COURT/TRIBUNAL:

The applicant beg to state that he has not filed any other case application before any Court/Tribunal.

#### 11. REMIDIES EXHAUSTED :

The applicant beg to state that he has exhausted all the remedies and there is no other alternative but to approach this hon'ble Tribungl for justice.

#### 12. PARTICULARS OF THE POSTAL ORDER:

Postal Order No.

Date:

Issued by:

Payable at:

- 13. An Index with particulars of enclosures is enclosed.
- 14. PARTICULARS OF DOCUMENTS:

As per Index.

Verification .....

#### VERIFICATION

I, Shri Rupak Chakraborty, son of
Shri Hrishikesh Chakraborty, aged about 32 years,
by caste Brahmin, by religion Hindu, resident of
Vill & PO Nigam Nagar, PS Dinhata, Dist.Cooch Hehar,
West Bengal do hereby solemnly affirm and verify that
the statements made in paragraph 1 to 6 and 8 to 14
of the OA are true to my knowledge and those made in
paragraph 7 of the O.A. are true to my legal advice
and I have not suppressed any material fact.

of pub, 1997 at Guwahati.

Rupak Chakrakarty

Anne An

-/1-

WEST BENGAL COUNCIL OF HIGHER SECONDARY EDUCATION at the Higher Secondary Examination held in LANGUAGES For each Subject: Full Marks :- 200 Pass Harks -- 60 POLSC-Ec ... Th. 132 107 Deputy Secretary (Exam.)

#### DINHATA

## TELEGRAPHY & COMMERCIAL COLLEGE

Affiliated To The Board Of Commercial Education, Government Of West Bengal.

ESTD.-1957. Regd. No. Coo-2

As per Periodical Test Record Book, held on....

P.O. DINHATA, Dist. Cooch Behar. West Bengal. (INDIA). Regd. No. 4×6×

### PERIODIC CERTIFICATE

Chexa i.ED of w.p.m., in ENGLISH/BENGALT TYP

During his her Schooling I found him/her sincere, diligent and active habits capable to undertake any Government or Private official duties.

TELEGRAPHY & COMMERCIAL COLLEGE

P.O. Dinhata, Dist. Cooch Behar.

( Government Affiliated )

Lordin College, Chr. 13

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COOCH BEHAR (GOVT. AFFILIATED)

# PROFICIENCY CERTIFICATE FOR TYPE WRITING

Son daughter wife of Sr1:	Rupak Chakraberty Hrishikesh Chakraberty	who has leen
trained in the George Institut	ion of Commerce & Telegraphy at Dinhate	a .
	ig (Blind) and can type 40.0 ( Per	ty) words
	air knowledge in Cabulating works.  d to undertake the duties of a Cypist	

BOYT AFFILIPTEE

COOCH BEH'S

Dated, Cooch Behar

The 5 2 9

Principal

George Institution of Commerce & Telegraphy

## 



## RAILWAY RECRUITMENT BOARD : GUWAHAT

Station Road, Guwahati-781001 EMPLOYMENT NOTICE NO. 1/95

DATE OF PUBLICATION: 03-5-95 CLOSING DATE: 9-6-95

Applications are invited in prescribed application form obtainable from the important Railway Stations OR in a proforma enclosed herewith (to be 'neatly typed in a standard size thick paper, only one side) for the following temporary posts likely to be permanent on the North-East Fronter Railway. Applications complete in all respects along with required enclosures should be sent to the Assistant. Secretary. Railway: Recruitment Board, Station Road, Guwahati-781001, Assam under certificate of posting so as to reach the Board's office on or before 17-30 hrs. of 9-6-95. The applications can also be dropped in the "Application Box" kept in the RRB office before 17-30 hrs. of 9-6-95. EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELORES POSITIVELY.

#### DEPARTMENT : MANAGING 'P' BRANCH

CATEGORY NO.:1: ASSTT. TEACHER GRADE-I (BOTANY) in scale Rs. 1640-2900/- for English/Bengali Medium Railway School. Temporary but likely to be made permanent. NO. OF POST:1 (UR). OUALIFICATION: i) IInd class Master's Degree in Botany. (ii) University Degree/Diploma in Education/Teaching OR Integrated two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through English and Bengali Medium. AGE: 20 to 40 years.

CATEGORY NO. 12: ASSTT. TEACHER GRADE-I (PHYSICS) in scale Rs. 1640-2900/- for English/Bengali. Medium Railway Higher Scoondary School. Temporary but likely to be made permanent. NO. OF POST: 1 (UR). OUALIFICATION: 1) IInd, class Master's Degree in Physics. (ii) University Degree/Diploma in Education/Teaching OR Integrated two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through English and Pengali medium. ALLE 1. 2010 10 Years.

TATEGORY NO. 31 KSSTT. TEACHER GRADE-II (SCIENCE) in scale Rs. 1400-2600/- for Assamese Medium Railway School. Temporary but likely to be made permanent. NO. OF POST: 1 (UR). QUALIFICATION: i) IInd class Bachelors Pegree with one of the following group of subject. 45% marks can be considered equivalent to IInd class where there is no demarcation of class in Bachelor's Degree. (i) Physics, Chemistry and one subject out of Malhs. (Botany/Zoology. OR (ii). Botany, Zoology and one subject out of Physics/Chemistry. (2) University Degree/Diploma in Education/Teaching OR 4 years integrated Degree course in Regional Colleges of Education of N.C.E.R.T. (3) Competence to teach through Assamese Medium. AGE: 20 to 40 years.

CATECORY NO.: 4: ASSTT. TEACHER GRADE-I (COMMERCE WITH SPECIAL PAPER BOOK-KEEPING & ACCOUNTANCY) in scale Rs. 1640-2900/- for Assamese Medium Railway Higher Secondary School Temporary but likely to be made permanent. NO. OF POST: 1 (ST). QUALIFICATION: i) IInd class Master's Degree in Commerce with special paper Book-Keeping and Accountancy. (ii) University Degree/Diploma in Education/Teaching Integrated OR two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through Assamese Medium. AGE: 20 to 40 years.

CATEGORY NO.: 5: ASSTT. TEACHER GRADE-I (COMMERCE-WITH SPECIAL PAPER BANKING) in scale Rs. 1640-2900/- for Assamese Medium Railway Higher Secondary School. Temporary but likely to be made permanent: NO. OF POST: 1 (SC). QUALIFICATION: i) lind class Master's Degree in Commerce with special paper Banking. (ii) University Degree/Diploma in Education/Teaching OR Integrated two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through Assamese Medium. AGE: 20 to 40 years.

CATEGORY NO. 16: DEMONSTRATOR (FURE SCIENCE) in scale Rs. 1400-2600/- for English/Bengali Medium Railway School. Temporary but likely to be middle permanent NO. OPPOST 124(1) URAIL CO. OVALIFICATION: 1) Ilnd class Bache(ors. Degree, with Physics, Chemistry and one subject out of Botany/Zoology. 45% marks can be considered equivalent to Ilnd class where there is no demarcation of class in Bachelor's Degree. (ii) University Degree/Diploma in Education/Teaching OR 4 years integrated Degree course in Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through

English and Bengali Medium. AGE: 20 to 40 years,

CALEGORY NO. 7: STENOGRAPHER : LENGLISH in scale Rs. 1260-2040/. NO. OF POST: 10 (UR.5, SC.2, ST.2, OBC.1). OE-LIFICATION: Matriculate. SPEED: 80 W.F.M. & 40 W.F.M. in shorthand and Type-writing respectively. Knowledge of Hindi Stenography is an additional Qualification and will be given preference. AGE: 18 to 30 years.

#### DIPARTMENT: MEDICAL:

CAN COBY NO. 8: STAFE NURSE in scale Rs, 14th 2007. NO. OF POST: 14 (UR-8, ST-2, OBC-4). QUALIFICATION: The candidates must have passed Matriculation or its equivalent examination and possess a certificate as Registered Nurse and Midwife having passed the three years course in General Nursing and Six Months course in Mi-wifery from a School of Nursing or other Institution recognised by the Indian Nursing Council OR B.Sc. Nursing. Candidates passing B.Sc. (Nursing) will be given two advance increments on the merit of each caudidate under the sanction of competent authority. On selection their natives must be borne in the Indian State Medical Register. They must be able to speak in English, Hridi, Assamese or Bengali. AGE: Between 20 to 35' years with 5 years relaxation for SC/ST candidates. Both Male/Female candidates can apply.

N.B.:— (i) A GENERAL RELAXATION IN UPPER AGE LIMIT FOR ALL COMMUNITIES/CÂTEGORIES OF CANDIDATES HAVE BEEN GIVEN BY 2 YEARS BESIDES THE AGE RELAXATION CIVEN IN PARA 2. THIS RELAXATION IS APPLICABLE FOR 2 YEARS WITH EFFECT FROM 15-7-94.

(ii) THE CANDIDATES MUST HAVE ACQUIRED THE ESSENTIAL QUALIFICATIONS AS LAID DOWN AT THE TIME OF SUBMICATION OF A BULL DATION CANDIDATES, WHO HAVE YET TO APPEAR AT THE EXAMINATION AND CHOOSE RESULTS AND WITHHELD OR NOT DECLARED ARE NOT ELICIBLE TO APPLY.

#### 1. GENERAL INSTRUCTION

#### 1.1. ABBREVITION USED:

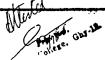
SC = Scheduled Caste, ST = Scheduled Tribe, UR = Un-Reserved, OBC = Other Backward class, 1.P.O. = Indian Postal Order, EXSM = Ex-Serviceman, PH = Physically handicapped.

- 1. 2. The number of vacancles shown may be increased or de reased
- 1.3. SC/ST/OBC candidates can apply against UR posts but they will have to compete with UR candidates. SC/ST/OBC candidates need apply strictly against their respective vacancies only.

#### 2. AGE LIMIT

- 2.1. The age will be reckoned as on 1-5-95. The upper age limit is relaxable as under:
  - a) By 5 years for SC/ST candidates And by 3-years for QBQ-
  - b) By 5 years for Bonafide displaced Goldsmiths.
  - c) By 10 years in case of physically handicapped.
  - d) Upto the age 40 years for "RESERVISTS" not yet employed in Govt. service.
  - e) Upto the extent of service rendered by Group C and Group D Railway staff and casual Labours/substitutes provided that they have put in minimum of 3 years service (continuous or broken) subject to the condition that the age of 45 yrs. is not exceeded in the case of SC/ST candidates and 40 yrs. in case of others. For working quasi-Administrative offices of the Railway organisation such as Railway Canteens. Co-Operative societies and Institutes upto 5 years service
  - rendered in such organisations which ever is less.
  - Upper age limit in case of widows, divorced women and women, judicially separated from their hydrad but not remarried shall be relaxed upto the age of 35 yrs. (upto 40 yrs in case of SC/ST).
  - g) Upto maximum age of 45 years (50 years for SC/ST) for repatriates from Burma and Shri Lanka who migrated to

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India on or after 1st June, 1963 and 1st November, 1964 respectively and from East Takisthan (Now Bangla Desh) on respectively and or after 1st January, 1964.

## HOW TO APPLY:

candidates should apply in their own hand-writing either in Hindr of English with ink/ball per (Nor in pencil) you good quality plain white paper of foolscape size (i.e. 330 mm x 220 mm) on one side of the paper in the format as given at the end or prescribed RRBs application form obtainable from important Railway. Stations of N.F.Ri. 37 bir cuty, observing all the instructions given in Employment Notice Newpaper cultings or

the Xerox copies or any other formal should hol be used.

Candidates should note that only international form of Indian numerals (i.e. 1, 2, 3, 4, ... 2) should be used while filling up the application forms.

They should take care that entries made in the application forth are clear, legible and without ensiry or pyerwritings.

EXAMINATION FEES:

For SC/ST/Physically Handicapped | Nill(being exempted)

#### FOR OTHER ( )

FOR OTHER!

For post carrying scale of pay up to Rs 950-1500/ = Rs, 20/For post carrying scale of pay above Rs, 950-1500/, = Rs, 30/The above examination fee should be gald by UR/OBC candidates in the form of CROSSED INDIAN POSTAL ORDER ONLY: (Purchased on or after the date of publication of this Employment Notice but before 9-6-95) drawn in Jayour of the Assistant Secretary, RRB/Guwahatli, Remilance of examination fees in any other form except 10 P will not be accepted. The examination Fee is not refundable finder any cirumstances. An application not accompained by I.P.O. for the requisite amount will be summarily rejected. The candidates should write his/her name/Full Address, F.N. No on the IPO The counter foll of the IPO should be retained by the candidate. The I.P.O. No and valoushould be indicated on the application form of the the space provided in the prescribed format attached below.

#### ENCLOSURES TO THE APPLICATION:

The following enclosures should be firmly stitched along with the application form: If any of these are not sent or sent separately or subsequent to the receipt of the application, the application will be rejected. The enclosures are:

Crossed Indian Postal Order of the required amount towards examination fees, if not exempted otherwise.

2. Three copies of recent photographs of passport size, one pasted on the application in the space provided and two firmly stitched with the application. The pholographs should bear the signature of the candidate.

Attested copies of Caste certificate from competent authorities in the case of Scheduled Caste/Scheduled Tribe/OBG candidates only the state of the state of

Attested copy of Mark Sheets and other certificates of educational qualifications.

Attested copy of documentary evidence of age, H.S.L.C. Admit

card elc.
Attested copy, of No. objection certificate from employer, if aircady employed.

Two self addressed envelopes of size 27.5 X 12.5 cms, with Rs. 2/-

eparate application is regulied to be sent for each category, ontrary to this it more than one post is applied for in one.

INVALID APPLICATION The application which but from the following deficiences/tiregularities will be Summarily from the following deliciences/arregularities will be summary; rejected. (i) Incomplete/illigible applications or applications and on newspaper cuttings/(ii), Unsigned applications/(iii) without I.P.O., I.P.O. without post officers of or II.O. for lesser, amounts for unreserved candidates/ODC/(iv) Wilhout Prohibits and proper enclosures. (v) Unattested or soll attested copies of documents. (vi) Without two self addressed the loss of the with Rs. 2.00 postage stamps (vii) The application submitted by the condidates who do not fulfill the chighlet criteria will the

with Rs, 2.00 postage stamps (vii) The application submitted by the candidates who do not fulfil the eligible of the candidates who do not fulfil the eligible of the candidates who do not fulfil the eligible of the candidates, postal order, photograph eld received separately subsequent to the receipt of the application will not be connected with the application, such incomplete application will be rejected summarity.

Free second class Railway, pass as and when admissible is given by the Board to the candidates, who belong to \$5.55 community or who are bonafide displaced persons it and when they are called for written examination and interview will be fixed by the Board and will be intimated to the eligible

will be fixed by the Board and will be intimated to the eligible candidates in due course, Reguest for posiponement of examination/Interview and change of centre/wenterwill more contentained.

CANVASSING IN ANY FORM WILL DISQUALIFY CANDIDATE.

The decision of the Board in all matters relating to eligibility, acceptance or rejection of the application, issue of free Railway passes, Penalty for false information, mode of selection, candidated the examination, is peed / practical itest. Microse will selection, allotment of posts to selected candidates etc. white of that and binding on the candidates and no enquiry of correspondence will be entertained by the Board in this connection.

MODE OF SELECTION: The selection will be made on the basis of written examination, speed test/practical-test, interview etc Merely satisfying the educational qualifications and the age prescribed itself will not constitute a right to be called for the written examination unless the candidates fulfil other conditions requirements given in the Employment Notice (1987).

The syllabus for the written examinations will be generally in

conformity with the educational standarus and technical qualifications prescribed for the various posts. The questions will be of objective-cum-subjective nature on general knowledge. General English, General Arithmetics and the related subjects to the respective categories subject to mino, variations. The writing test will consist of one sitting of duration 2 to 3 hours is

The Railway Recruitment Board, at its discretion may hold addl written test (s)/Practical/Speed test (6) on/or interview if considered necessary for all or for a limited number of candidates including absentees as may be deemed fit by the Railway. Recruitment Board.

The appointment of candidates would be subject to their being

found Medically fit in the appropriate Medical classification?

The selection of the candidates by the Railway Recruiting Board does not confer any right on the candidate for the post.

The Railway Recruitment Board is policies in advertant errors in printing of the notification. The Railway Recruitment Board is not responsible of the recruitment of the recruitment Board is not responsible of the recrui

CLOSING DATE: The closing date for the receipt in the office of Railway Recruitment Board, Guw. upto 17-30 hrs. either by depositing in office

MEMBER SECH

Under Certificate of Posting ) NO. KRB/G/41/10. CALL LETTER/ADMIT CARD FOR THE WRITTEN EXAMINATION, CATEGORY NO. EMPLOYMENT Chrikenbor Your ROLL NO. is 810589 This is your Call letter/Admit Card for the written examination for the post of Stano in scale Rs. 12000 20 ion for the post of in scale Rs. 1200= 2040 (under E/Notice No: 1795 Category No. 7 \*ch the N.F. Railway. PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW! TIME VENUE .O. G. Hindi High School Sunday 10.00 hrs Fancy Bazar, ally-1 The following terms and conditions must be noted for stille 1. You will not be admitted to this written examination without this Call Letter/Admit Card and does not itself give any entitlement for selection . Further than the sale conditions laid down in the sale Euployment Notling. IF YOU DOO'T PULLFIL THE CONDITIONS AS LAID TOWN IN THE SALL EMPLOYMENT NOTICE, PLEASE IGNORE THIS CALL LETTER/ATMIT CARE AND Conly the successful candidates in the written examines in will be malled for the viva-voce test. You are to defray your own travelling expendation UR/OBC Approaching the Chairman/RRB/GHY and other outlitals of RRB/GHY directly or indirectly by a candidate or anybody on his sehals record will sehalt requesting undue consideration for the recurrement will fender a mandidate liable for disqualification. only the candidates and the persons engaged in wandkkkam unducting the examination will reallowed into the examination presisen. Strict discipline and silence must be maintained in the examination of the examination Hall/Rooms. Appropriate action will be t kin in a se of these adopting unfair means in the examination hall etc. ENDIFFER TO TRAVEL FREE EX PLY IN SECOND CLASS LOW STRUCK TO THAT STRUCK STRUCK. THIS PLANE IS TO THE (Authority Ply. Balls L/No. (NG. 11-84/RSC/122 at ... 23. KLOTI WINE TOP CH. IRI W Mested Ø ....

NOTICE NO.

DATE

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### RAILWAY AECAUITMENT BOARD; t GUMA (Under Certificate of Posting) RECRUITMENT BUARD; GURARATI

NO. TRB/G/41/9

Station Roads Guwaha ti-1 Date: 13/10/95

This is your Admit Card/Call Letter for SPEED TEST of 80 W.P. N. and VIVA-VOCE TEST.

Shri/Smt. Your Roll Number is

You will not be admitted for the Speed Test & Vivn-Voce Test without this Call Letter/Admit Card. This Call letter/ Admit Card however does not itself give any entit-

Rutakchako lement for selection . RECRUITMENT SELECTION FOR THE POST OF JETENOGRAPHICA SCALE R. 1200-2040/-, CATEGORY NO. 7, UNLER PENPLOYME 1/95 ON THE NORTHEAST FRONTIER RAILWAY .

1. With reference to your application for the post mentioned above, in response to the Employment Notice ofted above, you are hereby advised to attend the office of Chief Personnel Officer/ N. F. Railway/Maligaon, Guwahati-11 on 4.11.95 at 9.30 hrs. dor Speed

2. The Viva-Voce Test of the successful candidates of Speed Test will be held on 8.11.95 at Railway Recruitment Board, Guwahati, Station Road, Guwahati-1. NO SEPARATE CALL LETTER FOR VIVA-VOCE TEST WILL BE ISSUED. The Candidates shall have their result on the Notice Board of this office on 6.11.95 and those candidates who will qualify in the speed test of 80 words per minute should appear for the Viva-Voce Test on 8.11.95. Therefore, your presence may be required for more than four days and you should come so prepared.

A Type) on the day of Viva-Voce Test, The SO/ST candidates also must produce their Caste/Tribe certificate at the time of Viva-Voce test, 7-4 orramit colerranous und mulk-

Request for postponment of the Late of Speed test and Viva Voce test will not be considered and no absentee test will be held.

You are also directed to bring the Original Call letter for the Written test held on 27.8.95.

Approaching Chairman/RRB and or his Secretariat directly or Indirectly by a candidate or any body on his behalf requesting undue consideration for the recruitment will render a concidate liable for disqualification.

73 The candidates can giv; interview either in English or Hindi.

FOR SC/ST CANLIDATES ONLY ON PRODUCTION OF THIS CARL YOU ARE ENTITLED TO TRAVEL FREE BY RAILWAY IN SECOND CLASS FROM
(STN.) AND BACK. This Pass is available up to 15.11.5.
(Authority: Rly. Bd's Lt. No. E(NR) II-84/RSC/122 Ctc. 25.11.84) ( with ) TO GE WAITATI

No Be :- (1) You are advised to increase the speed of a crimend and troing to come out successful in the entaring of words speed test to be held on 4.11.95. (2) & tre tlse circoted to bring attested photostat copies of call of ital certifi-eates and Marksheets and other certificates it is with the original at the time of viva-voce test if the political in the speed test of 80 words per minute.

Bearing Light Williams

compassed

Panda Collège, Johy-12.

### RAILWAY NOTICE



RAILWAY RECRUITMENT BOARD: GUWAHATI

### NOTICE

The following candidates whose names and Roll Numbers are given below, have been recommended to the General Manager(P)/ N.F. Railway/Maligaon for appointment.

(A) Jr. Stenographer (English) in scale of pay Rs. 1200-2040/-Category No. 7 under Employment Notice No. 1/95

### AGAINST UR POST

Sl.No.	Roll No.	Name
1.	810704	Anjali Devi.
2.	810786	Asis Chakravorty.
3.	810798	Mrityunjoy Ghosh.
4.	810018	Debasish Chowdhury. 🦯
5.	810589	Rupak Chakravorty. 🖔
6.	810777	Pradip Kr. Sarkar <sub>y</sub> –
7.	810761	Nirmali Das, 🗸 💢 🛒
8.	810767	Kamala Deka.:-
9.	810794	Pabitra Kr. Kakati,
10.	810759	Satyanarayan Goswami, 🖊

### AGAINST S.C. POST

Sl.No.	Roll no.	Name
1.	820123	T. Krishna Das Sanjoy Kr. Rai.
2.	820246	Sanjoy Kr. Rai.v

		AGAINST S.T. POST
Sl.No.	Roll no.	Name
1.	830077	Bijay Ch. Baro.
2.	830108	Binoy Kr. Daimary,

<del></del>			
	•	AGAINST O.B.C. POST	
Sl.No.	Roll no.	Name	
1.	840025	Santosh Kumar.	
2	840052	Pankai Jvoti Das.	

Mulid Principal. Principal.

enal.

18

To . Y The Gaueral Hanager, H.F. Railway, Haliqaon.

Sub:- Appointment to the pest of Junior Stenographer!
An pay scale of 8, 1200-2040/- per month.

Sir.

We humbly beg to bring to your kind notice that our names were recommonded by the Railway Bearuitment Board/Gumahabi for appointment to the post of 'Junior Stenoarepher' (English) in scale of pay 1: 1200-2010/ p.m., as sublished in the Assam Tribune' Dated- 12.12.95 and 'Employment Moves' Dated- 23.12.95 etc.

Six, we are eagerly waiting for a formal eppointment of letter since recember 1951. We shall does to favourable of your kindly look into the matter and arrange to issue the appointment letter at the earliest.

Thanking You,

Dated: 10.6.96

Residu Illiege. Ghy-12.

Tour's Endthfully,

Keepak Chak Talonh,

All the calcated annalation of the

Dr. stenographer in pay apple of

1. 1200-2010/ Per month.

Tem lovement Totico to. 1/95, Cate-

1320-1350/- Rs. 1320/- 06 03 01 02 12 Both 24 months 18 to 28 Yr.

1400-2300/- Rs 1200/- 02 - 01 - 03 Bach 24 months 18 to 28 Yrs

TRAINING TON'

12 months 22 to 30 Yrs.

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### RAILWAY RECRUITMENT BOARD :: GU'

.VACANCIES : SEX

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PERIOD OF AGE AS

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24 months 18 to 25 Yrs.

12 months 18 to 25 Yrs

'24 months 18 to 28 Yrs.

12 months 18 to 25 Yrs.

24 months 20 to 28 Yrs.

Both ?

Both

Both -

months 20 to 30 yrs.

20 to 30 Yrs.

18 to 28 Yrs.

20 to 35 Yrs.

20 to 30 Yrs.

20 to 28 Yrs.

ON

TRAINING

EMPLOYMENT NOTICE NO. 1/96

STATION ROAD GUWAHATI-781001 DATED: 20-5-96 CATEGORY NAME OF

confined to them.

Category No. 31:

Category No. 32:

Category No. 33:

THE POST

Sig/Gr.-II

Stenographer, (English)

Appr. Junior Engineer/

DATE OF PUBLICATION: 21-5-96 CLOSING DATE: 30-6-96

Applications are invited in prescribed forms obtaineable from any important Railway Station or in a proforma application given below (to be neatly typed in using one side only in a standard size thick paper) for the following temporary posts, likely to be permanent, in the North-east Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the ASSISTANT SECRETARY, RAILWAY RECRUITMENT BOARD: STATION ROAD, GUWAHATI-781001, ASSAM under certificate of posting so as to reach the Board's office on or before 17-30 hrs. of 30-6-96. The applications can also be dropped in the "Application Box" kept in the RRB Office before 17-30 hrs. of 30-6-96.

EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELOPES POSITIVELY.

### **EDUCATIONAL QUALIFICATION:**

Category No. 1: Matriculate. Speed 80 w.p.m. and 40 w.p.m. in shorthand and Type writing respectively. Knowledge of Hindi stenography will be given preference.

Category No. 2: Degree in Mechanical/Electronics Engineering, OR M.Sc. (Physics) Addl. weightage will be given for field experience in these disciplines.

Category No. 3: Diploma in Electrical/Electronics En-

gineering. OR B.Sc. (Physics)

Category No. 4: Diploma in Electrical/Electronics/

Telecom/Radio Engineering. OR B.Sc. (Physics)
Category No. 5: Matriculation and (i) ITI certificate in

Category No. 5: Matriculation and (i) ITI certificate in Electrical Radio/Wireless/Telecom/TV trade and 1 (one) year's experience as Casual TCM/WTM in S&T Department. OR (ii) Must be Casual TCM/WTM for 3 years in S&T Department. OR (iii) Pass in plus two stage in Higher Secondary with Mathematics and Physics.

Category No. 6: Minimum ITI certificate in Draftsmanship (National Trade Certificate by Government of India NCVT) in the respective disciplines from recognised institutes or equivalent, the course being of two years duration. Engineering diploma holders (Mechanical/ Electrical/Electronics) and holders of diploma in draftsmanship from recognised institutes will also be eligible.

Category No. 7: Degree in Electrical Engineering from a recognised University.

Category No. 8: Diploma holder in Elect. Engineering
(3 years course from a recognised Institute)

	3.	Appr. Signal Inspects	x/ `` 1400-2300/-	Rs. 1320/-	07	02	04	01	
	• • • •	.C-II		Rs. 1350/-					
	4.	Appr. Tele. Commun	i 1400-2300/-	Rs. 1320/-	07	02	02	02	
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	9.	Tr. Asst. Draftsman (E	lect) 1200-2040/-	Rs. 1200/-	03	10	01	01	0
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٠	Diploma in	Civil Engineering be	come available,	ys, Rocruin	iént /	vill, t	e `	٠.	3

Degree in Civil Engineering.

ploma holders in Civil/Mechanical/Electrical Engineering also be eligible.

ship (National Trade Certificate by Govt. of India, NCVT) in Civil Engr.

from recognised Institution or equivalent, the course being of 2 yrs.

(10+2) with Science and Maths. Di-

Minimum III certificate in Draftsman-

OF PAY

1200-2040/-

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CATEGORY NAME OF

THE POST

Draftsman (Mech)

Appr. Junior Chemical

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Metallurgical Assn

(Workshop)

Appr. Mechanics

Inspector Gr. []

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Mistry .

(Civil)

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Appr. Permanen way

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Appr. Permanent Way

Tr. Asstr. Deaftsman

Tr. Draftsman (Civil)

Head Draftsman (Civil)

Tr. Deputy Shop Suped.

Appr. Chief Train Examiner 2006-32004 Rs. 2000/-

1400-2300/- -

1400-2300/- Rs 1400/- 18 06

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OF PAY

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- 1200-2040/- Rs. 1200/- 01 - 01 - 02 Bada

1320-2040/- Rs. 1320/- 02 - - - 01 03 Rock

Multiple College, Ghy. 12

Special health check-up for LP students

From Our Correspondent BONGAIGAON, June 18—A meeting of the Bongaigaon District Development Committee was held on June 10. The meeting discussed the implementation of special health check-up programme for primary school students in the district and asked the Joint Director of Health Services to prepare a plan to cover all the students of 963 LP schools in the district.

Addressing the meeting the Deputy Commissioner, Aftab Ahmed requested the heads of various development departments to submit future plan of action to develop the district with locally available resources.

The meeting also decided to utilise the water resources available in the district and the community polytechnic scheme of Bongalgaon Polytechnic for the benefit of the youth.

Land revenue: The State Government has decided to enhance land revenues of Bongaigaon town as per Land Revenue Re-assessment Act, 1936. People who want to submit objections to the enhancement of land revenue may do so within six weeks from the date of publication of riffxation notification in the Assam Gazette, says an official press release.

an official press release.

Lawyers' resentment: The Bongolgnon Lawyers' Associa opposed the move to transfer the cases under Railway Properties (Unlawful Posses slon) Act, Motor Acciden Motor Accident Claims, Workmen Compensation Act, Consumer Forum etc to Guwahati. A resolution was adopted to this effect in a meeting of the Association held on June 7 under the presidentship of Sri Gopal Chandra Das. The meeting expressed resentment at the move made by the Government without considering the difficulties and financial implications for the litigant public.

Convicted for murder: The Session Judge, Bongaigaon, M M

Sarkar convicted Abdul Rahman of Monakocha village under Manikpur Police Station, to undergo rigorous imprisonment for seven years and to pay a fine of Rs 50,000 or in default to undergo further rigorous imprisonment for two years under Section 447 of II C for murdering Kanteawar Das of the same village.

The accused Abdul Rahman attacked Kanteswar while ploughing in the field on February 27, 1980 with a lathi. The injured Kanteswar died on his way to the hospital.

Srl R N Das, Public Prosecutor appeared for the State while Srl M Mahmud, advocate defended the accused.

### No appointment after selection

By A Staff Reporter GUWAHATI, June 18—The failure of the N F Railway authorities to appoint any of the 16 successful candidates in the post of Stenographer even after six months from the date of announcement of interview results, for the purpose, has been viewed by the conscious circles here as one more bid to deprive the indigenous people of job opportunities in the Railways by some vested interest circles.

According to knowledgeable sources, the Raliway Recruitment Board, Guwahati, had declared ten general, two each of the Scheduled Caste, Scheduled Tribe and OBC entegory candidates, eligible for the post of Stenographer through a newspaper notification on December 12, 1995. Most of these job neckers were local youths.

But, despite there being some vacancies against the posts, the N F Railway authorities have been allegedly showing no interest to absorb any of the selected candidates, allege the sources.

### Satyendra Sarma memorial award

GUWAHATI, June 18... The Assam State Centre of the Institution of Engineers (India) Missing of a boys creates

From Our Correl DULIAJAN, June 18 — The in aged in between thirteen and fifte of Duliajan and at different times of created quite a sensation in the oil

Altogether nine boys, all stude of the locality, were reported missi three were traced and rescued by s

A large number of parents, gus educational institutions of Duliaj convened by the officer-lu-charge of June 17 to discuss the situation of prevention of further occurence of

The police have ruled out the p any extremist outilt in the rece suspected that some drug trafficke lured these adolescent boys to cart

The police administration has a and guardians to be alert to keep a their adolescent children and to p they go out for private tuition after

The O.C. of Duliajan police stated adequate steps have been taken missing boys.

The names of the missing boys Class IX, Monoranjan Chetia (15) ( Class IX, Gañesh Ch. Gogol (14) C Class VII and Ratul Gogol (14) Cla 10 Mlr

Want

### Withdrawa

GUWAHATI, June 18—The Central Committee meeting of the Assam People's Front held recently here at Karbi Bhawan under the chairmanship of Sri Holiram Terang, General Secretary of ASDC and MIA demanded immediate withdrawal of Army Operation in the State, says a press release.

The meeting attended by all the newly elected MLAs of ASDC and representatives of other constituents namely Autonomy Demand Struggling Forum (ADSF) Mising Mimng Kehang (MMK) and CPI(M-L), Liberation discussed the 1, political situation of the State and the organisational position of APF and also adopted APF's stand on the burning issues at present

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The meeting described renewed Army Operations in the State in the name of solving the ULFA problem as 'most unfortunate

### Workshop on bamboo crops, preservation

From Our Correspondent

AZARA, June 18— A work-shop on the "necessity of bamboo crops and its preservation" was held recently at the Horticultural Research Station, Kahikuchi.

Participating in the workshop as chief guest. Dr Alok buragohain, of Gauhati University, explained the significance of bamboo use.

He stated that hamboo is also described as 'green gold' and 'timber of the poor people'.

Dr Bipin Khangia, Associate Professor of Biswanath Agricultural College and Sri Benimadhab Baruah, District Agricultural Officer also attended the workshop.

Dr Khangla explained the techiniques and utilisation of bamboo crops in the field of industry Dr Basanta Kr. Chakrabarty of Assam Agriculture Narayan Kalita, Minister of Stat for Revenue and Sericultur (Ind).

Dharna staged: The Kam rup district committee of the Assam Press Correspondents Union staged a two-hour dharns on June 7 in front of the Circle Office of Palashari in protest against the killings of Palas Kr. Das. Executive Editor of Asomiya Pratidin, Pablitra Nara yan Chutla, Dipak Sargiyarl and Manik Deori.

South Kninrup Press Club, South Kamrup New Writers and Artists Association, Dakhnia Luitpariya Dal, Azara Amarjyoti Sangha and Dakhia Kamrup Sasetan Parishad also sat on dharna.

The Kamrup district committee of APCU later submitted a memorandum to the competent authority demanding adequate security to the journalists.

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RAILWAY NOTICE



RAILWAY RECRUITMENT BOARD : GUWAHATL

NO. RRB/G/41/90

Date: 05.9.96.

NUTICE .

Sub: Cancellation of Recruitment panels of Stenographer (English) in scale Rs. 1200-2040/- under Category No. 7 of Employment Notice No. 1/95 dt. 26.4.95 and Craft Teacher (Bengali Medium) in scale Rs. 1400-2600/- under Cat No. 6 of Employment Notice No. 3/94 dt. 19.12.94.

Railway Board vide their letters No. 96/E/(RRB)/25/12 dtd. 7.8.90 and 96/E (RRB)/ 21.8.96 25/13 dL Recruitment the cancelled Stenographer elenag oſ (English) and Crast Teacher (BM) mentioned on the above subject due to various irregularities. Hence the Recruitment Stenographer of panels (English) and Crast Teacher (BM) stand cancelled.

(B. Kalita), Chairman Railway Recruitment Board, Guwahati.

RN/1328/1

Wester James Cole | James Cole

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

### GUWAHATI BENCH

the Case

O.A. No. 193 of 1996.

Shri Rupak Chakraborty ... Applicant.

-Versus-

Union of India & Ors. ... Respondents.

An application under Section 19 of the Administrative Tribunal's Act, 1985.

### INDEX

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3. 4. 5. 6. 7. 8. 9. 10.	Annexure A.I Annexure A.III Annexure A.III Annexure A.IV Annexure A.V Annexure A.VI Annexure A.VIII Annexure A.VIII	10 11 12 13 14 15 16 17 18
12.	W3- 5	20-28

For the use in Tribunal's office:-

Date of filing 3-9-26
Registration No. 09 193/96
Signature
Registrar

Rupak Chaksalsort

Jane But Dane.



### 1. PARTICULARS OF THE APPLICANT :

Shri Rupak Chakraborty, S/O Shri Hrishikesh Chakraborty, Vill & PO - Nigam Nagar, P.S.Dinhata, Dist. Cooch Behar, West Bengal.

### 2. PARTICULARS OF THE RESPONDENTS:

- 1. Union of India represented by The Secretary to the Govt. of India, Ministry of Railways, New Delhi.
- 2. General Manager(P), N.F.Rwilway, Maligaon, Guwahati-11.
- 3. Chairman,
  Railway Recruitment Board,
  Guwahati-1.
- 4. Member Secretary,
  Railway Recruitment Board,
  Guwahati-1.

# 3. PARTICULARS OF THE ORDERS AGAINST EHICH THIS ABPLICATION IS MADE:

- i. This application is made for implementation of recommendation of the selected candidates for appointment as Stenographer (English) in the scale of pay 8.1200 2040 vide Employment Notice No.1/95 Category No.7 (Annexure A.III).
- ii. Restraining the respondents from completing the process of employment notice No.1/96 Category No.1 (Annexure A.VIII).

### 4. <u>JURISDICTION</u>:

The applicant declare that the subject matter against which he want redressal is within the jurisdiction of the Tribunal.

Contd/..

Rupak chak suborly

### 5. LIMITATION:

The applicant further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal's Act, 1985.

### 6. FACTS OF THE CASE :

- That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India.
- 6.2 That the applicant has come from a very poor family and as such he deserves consideration from all concerned.
- 6.3 That the applicant passed the Higher Secondary Examination in the year 1983 and has obtained diploma in typing and Stenography.

The testimonials are enclosed in this application and marked as Annexure A.I., Annexure A.I.l and A.II.

- That the respondent Ho.3 made an advertisement for testing condidates for stenographer in the scale of pay Rs.1200 2040 through Advertisement Mo.1/95 (Annexure A.III) and it was clearly written under clause 12 of the general instruction that the no. of post of stenographer may be increased or decreased.
- That the applicant in response to the advertisement made by the respondents on 26.4.95, as appeared in The Assam Tribune, has applied for the post of stenographer. The said advertisement runs as Employment Notice.....

Rupak Chakonsorhy.

Ph.

Notice No.1/95 Category No.7.

A copy of the said advertisement is annexed herewith and marked as Annexure-A.III.

- 6.6 That the applicant made application for appointment as stenographer at the scale of pay %s.1200-2040 giving all particulars such as academic qualification, age proof certificate, Diploma Certificates in typing and stenography etc.
- 6.7 That the respondents being satisfied with the requirements of the candidature for the post of stenographer as noted above called for written test fixing the date as 27.8.95.

A copy of the call letter is annexed herewith and the same is marked as Annexure A.IV.

That as per the call letter the applicant appeared in the written test, did excellent in the examination and became successful in the test and accordingly the applicant was called for speed test both in typing and stenography and this was held on 4.11.95.

A copy of the calls letter is annexed herewith and marked as Annexure A.V.

6.9 That in the speed test the humble applicant did excellent and accordingly he was declared successful and thereafter the applicant was called for a viva-voce test....

Rupak chakmbors

test and in this test held on 8.11.95 he also became successful and was selected by the respondent No.3 and recommended the name of the applicant to Respondent No.2 for appointment. In view of increase in number of vacancy, the respondent rightly and validly recommended the name of the applicant alongwith 15 others for appointment.

A copy of the said recommendation containing the name of the applicant alongwith others is annexed herewith and marked as Annexure-A-VI

o.10 That the written test, speed test and viva-voce test were conducted by the Railway Recruitment Board headed by the Chairman, which is an autonomous body like any other Railway Recruitment Board in the country. Moreover, one responsible officer was deputed to the Selection Board on behalf of the Respondent No.1 & 2

of the the applicant beg to state that as per advertisement dated 26.4.95, once the candidate is selected after going through all the stages/tests viz written test, speed test and viva-voce test and when the name was recommended for appointment as stenographer, the respondent No.2 is duty bound to appoint the applicant in the existing vacancy of the stenographer.

6.12 That the applicant beg to state that though final list of 16 candidates including the name of the applicant .....

Rupak Chap 2000

ng La

applicant i.e. Annexure A.VI was recommended on 9.11.95 to the Respondent No.2 for appointment, the Respondent No.2 did take no action on it and the applicant was at a loss of having not received the appointment letter.

Even the resentment/inaction of the Respondent No.2 was echoed and re-echoed in the news paper.Copy enclosed.

6.13 That the applicant made representation to the Respondent No.2 dated 10.6.96 requesting to make appointment of the applicant.

A copy of the representation is annexed herewith and marked as Annexure A.VII.

That while the applicant was anxiously waiting for the appointment letter he was surprised to see the advertisement Notice No.1/96 dated 20.5.96 where the respondents wanted to test 8 candidates. This advertisement appeared in local news papers including notice board and runs as Category No.1. Having seen the advertisement, the anxiety of the applicant was multiplied and again he approached the respondents and no response at all was there from the respondents. The applicant believes that some foul play may take place in view of the advertisement Notice No.1/96 dated 20.5.96.

A copy of the advertisement notice No.1/96 is annexed herewith and marked as

Annexure A.VIII.

In this connection, the applicant beg to state that alongwith him there are 15 other candidates also duly recommended......

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recommended for appointment to the post of stenographer and while none of the recommended condidates is appointed, publication of another advertisement is creating suspicion. In this connection, the applicant further beg to state that there was another Employment Notice No.2/96 Category No.1 where 21 candidates were recommended for appointment of office clerk in the scale of pay \$3.950 - 1500 and all of them were appointed though they were appeared in the tests subsequent to the applicant.

6.15 That the applicant beg to state that the selection of the applicant is valid only upto one year as per existing rule of the respondents.

### 7. GROUNDS:

- 7.1 For that in view of the selection as per Annexure A-VI, the applicant was sure that he would be appointed soon under the respondents and as such he did not make any attempt for appointment in any other department.
- 7.2 For that the applicant was sure that he would be appointed soon under the respondents after selection and if immediate appointment letter is not issued, the whole career of a poor qualified candidate will be fruitless as the applicant has become over aged now.
  - 7.3 For that injustice will be done to him if immediate appointment letter is not issued. Moreover, alongwith the applicant, the whole family will suffer very adversely.

    Contd.....

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7.4 For that the advertisement No.1/96 as referred in Annexure A.VIII is ill-conceived, confusing, conflicting, contradictory, inharmonious and acting upon it will be illegal and uncalled for and the applicant firmly believes that this Hon'ble Tribunal will direct the respondents No.2 to implement the recommendation of Respondent No.3 and 4 (Annexure A.VI) and in the event of non-issuing such direction, the applicant will be deprived of the right of appointment conferred upon him after the selection.

### 8. RELIEF SOUGHT FOR:

In view of the facts and circumstances of the case the applicant prays for the following reliefs:

i. That the applicant may be appointed with immediate effect with a direction to give the seniority from the date of recommendation for appointment i.e. dated 9.11.95.

- ii. That the respondents may be directed not to implement the advertisement No.1/96(Annexure A.VIII till the applicant is appointed.
- iii. Any other relief/reliefs as this Hon'ble Tribunal considers fit and proper.

### 9. INTERIM RELIEF PRAYED FOR:

i. That during pendency of the disposal of the application, direction may be issued to the Respondents to appoint the applicant with immediate effect.

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The respondents may be directed not to ii. appoint stenographer against advertisement No.1/96 till the applicant is appointed.

### WHETHER ANY OTHER APPLICATION/PETITION FILED BEFORE ANY OTHER COURT/TRIBUNAL: 10.

The applicant beg to state that he has not filed any other case application before any Court/ Tribunal.

### REMIDIES EXHAUSTED: 11.

The applicant beg to state that he has exhausted all the remedies and there is no other alternative but to approach this Hon'ble Tribunal for justice.

### 12. PARTICULARS OF POSTAL ORDER :

Postal Order No. 346843

Date: 31-8 96

Issued by: Cp0, Gnwaxali

Payable at: 30-

Payable at:

An Index with particulars of enclosures is 13. enclosed.

### PARTICULARS OF DOCUMENTS: 14.

As per Index.

VERIFICATION ....

Rupak Chakraborhy

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### VERIFICATION

I, Shri Rupak Chakraborty, son of
Shri Hrishikesh Chakraborty, aged about 31 years,
by caste Brahmin, by religion Hindu, resident of
Vill & PO Nigam Nagar, PS Dinhata, Dist.Cooch Behar,
West Bengal do hereby solemnly affirm and verify that
the statements made in paragraph 1 to 6 and 8 to 14
of the O.A. are true to my knowledge and those made
in paragraph 7 of the O.A. are true to my legal advice
and I have not suppressed any material facts.

AND I sign this Verification on this 2nd day of September, 1996 at Guwahati.

SL. No.: 5051 She fuper character of the undermentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me /us in the matter noted above and i connection therewith and for that purpose to do all acts whatsoever in that connection including depositing of drawing money, filing in or taking out papers, deeds of composition etc. for me/ us and on my/ our behalf and 1/W agree to ratify and confirm all acts to be done by the said Advocates as mine/ours to all intents and purposes. In cas of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf. A. R. BAROOAH D. C. MAHANTA G. K. BHATTACHARYYA R. P. SARMA **DILIP CHOUDHURY** N. M. LAHIRI D. R. GUHA A. K. DAS UTPAL DAS HASIBUR RAHMAN J. P. BHATTACHARJEE B. B. NARZARI L. M. KSHETRY D. R. GOGOI S. P. MAHANTA A R ROY J. K. SARMA T. BIDYUTBIKASH K. H. CHOUDHURY Mrs. M. D. CHOUDHURY B. K. GOSWAMI JOGINDER SINGH B.N. SHARMA BALINDRA N. SARMA MUK PERTIN A R BARTHAKUR M. SINGH **FAIZNUR ALI** N. S. DEKA SANJIB SAIKIA S. N. BHUYAN S. S. SHARMA D. R. BORA KAMAL AGARWAL DR. A.C. PHUKAN A M MAZUMDAR B. PRASAD R. L. YADAV PRABIR CHOUDHURY AJIT CH. MAHANTA S. N. MEDHI N. C. DAS DR. Y. K. PHUKAN D. AGARWAL B. I. SARMA P. K. BARUA R KALITA NILAMANI GOSWAMI J. C. DAS Ms. BHARATI DEBI P. G. BARUA L. P. DUTTA **PROFULLA ROY** A. C. BORBORA K. K. DEY B. K. DAS K. K. DAS H. N. SARMA JASABANTA DEB Mrs. ABHA BHATTACHARYY M. A. LASKAR DR. S. S. HARLALKA D. K. MISHRA B. K. JAIN A. K. MAHESWARI T. C. MAJUMDAR KAMALESH SARMA R.C. SAIKIA K. RAHMAN Mrs. AJANTA DHAR S. C. BORDOLOI AMAL KR. BARUAH **AMITAVA ROY** N. MOHAMMAD A. MAHESWARI P. P. DUARA R. D. LAL Mrs. BINAYA DUTTA P. C. GOSWAMI H. K. SAIKA B. M. GOSWAMI S. L. TULSHYAN A. SAMAD CHOUDHURY APURBA SARMA ZIAUL KAMAR J. K. BARUA K. C. MAHANTA PRADIP KR. GOSWAMI IFTEKHAR AHMED N. DHAR CHOUDHURY ANIL SARMA KHAIRUL BASAR B. R. DEY **GIRISH MISRA** G. K. DUTTA P. K. GOSWAMI **B CHOUDHARY** A. C. BURAGOHAIN A. DASGUPTA BHABANI PHUKAN B. R. DAS A. K. CHOUDHURI M. Z. AHMED A. DUTTA B. M. CHOUDHURY D. K. BHATTACHARYYA PRABIN KR. DAS **GURUMOORTHY GOPAL** J. L. SARKAR P. K. BARMAN P. C. DEKA P. C. GAYAN Mrs. JHARNA BORAH SISHIR DUTTA T. C. CHUTIA V. K. DEWAN S N SAIKA SAMNUR ALI D. C. BARMAN KUMUD BARUAH P. PRASAD R SHARMA DHIRENDRA KR. DAS C. R. BORAH HABIBUR RAHMAN J. M. CHOUDHURY M. K. BHATTACARYYA B. L. SINGHA J. C. NATH K. C. MAJUMDAR A. C. BORA PRADIP DAS A. K. SHARMA N. D. SARKAR **NILOY DUTTA** A. K. BHATTACHARYYA B. K. ACHARYYA L. P. SARMA CHINMOY CHOWDHURY NAZRUL ISLAM B. M. MAHANTA N. Z. AHMED **ABU SHARIF** P. BORAH RAJIB BARUAH A. K. PHOOKAN G. P. BHOWMICK RAMESH KR.JAIN S. C. SARMA K. N. CHOUDHURY D. K. TALUKDAR DR. HAREN DAS RAJEN CHOUDHURY D. K. MAHANTA Ms. BHUMIKA CHOUDHURY D. K. HAZARIKA V K BHATRA NASIMUDDIN AHMED B. K. SARMA DR. A. K. SARAF N. CHAKRAVARTY D. C. DUTTA B. P. KATAKEY AMAR CH BORA A, HAKIM N. N. SAIKIA C. K.SARMA BARUA PRANAR PATHAK M R DAS ZOII NATH SARMA C. R. DE S. L.JAIN S. N. SARMA GOBIND LAL B. K. TALUKDAR T.S. DEKA K. K. BHATRA Mrs. ANIMA HAZARIKA MD. M. ALI SHEIKH DR. (Ms.) SHAHNAAZ RAHMA A. S. BHATTACHARJEE R. N. BARTHAKUR B. BANERJEE B.C. PATHAK S.B SARMA Sk. CHAND MOHAMMAD M. C. GARODIA RATAN KR. AGARWAL Mrs. DEEPA BORA S.K. SAHA B. KAR PURKAYASTH T. N. PHOOKAN S.A. LASKAR N. N. KATAKI R. N. CHOUDHURY D.C. SARMA A. MANNAN A. A. MIR Mrs. MILLIE HAZARIKA N. CHOUDHURY K. C. MEDHI Ms USHA BARUAH K. K. MAHANTA SURAV KATAKI JAINUDDIN AHMED S. L. BHATRA B. C. MALAKAR H. A. SARKAR ABDUL HAI U. N. DAS S. N. CHETIA A. B. CHOUDHURY RANJAN GOGOI GAUTAM UZIR SANJAY MITRA K. R. PATHAK A. R. PAUL MAZUMDAR N. N. SARMA Mrs. MANJULA DAS D. N. MAHANTA SHALIKAT ALI DR. N. K. SINGHA CHAITANYA BARUA B. D. DAS Mrs. KALYANI DEBI A. F. G. OSMANI JAMINI KR. BAISHYA MUNIN GAUTAM Mrs. REETA BORBORA P. N. TALUKDAR SAILEN MEDHI P RARTHAKUR H. R. AHMED CHOUDHURY A. K. JAIN MANABENDRA NATH S. M. CHOUDHURY K. P. SARMA G. SAHEWALLA T. C. PATHAK D. K. KATAKY R. K. AGARWALLA BUON CH DAS L. TALUKDAR H. K. ROY Mrs. BINU RAJKHOWA T. C. KHATRI P. K. KALITA P. K. BORA M. H. RAJBARBHUYAN Ms. M. BORTHAKUR A. K. BARPUJARI S. BARKATAKI G. D. DUTTA Mrs. J. B. KHARBHIGH M. DEKA A. R. BANERJEE S. C. BISWAS Ms. R. CHAKRAVORTTY S. S. GOSWAMI R. C. DAS G. K. JOSHI B. P. BORAH P. K. MUSAHARI DAMODAR CHOUDHURY R. K. JAITLY P. N. SINGH AFTAB HUSSAIN SAIKIA A.C. SARMA D. C.NATH A. C. DUTTA S. S. RAHMAN DIBAKAR GOSWAMI S.P. ROY Mrs. SHARIFA A. SAIKIA Mrs. S. D. BHATTACH GOLAP SARMA R. P. KAKATI D. K. KAKATI D. BHAGABATI PRASANT N. CHOUD A. K. CHOWDHURY N. C. PHUKAN D. K. DAS JAGADISH SHARMA D. C. LAHIRI DR. A.K.G. THAKURIA M.C. BARTHAKUR O P RHATI PRADIP KHATANIAR P. S. DEKA MANOJIT BHUYAN Mrs. MINATI SARMA Mrs. KALYANEE BHATTACHARYYA N. R. PHOOKUN MD. SAADULLAH A. WAHED M. SAHEWALLA Mrs. KALPANA YADAV K. P. PATHAK P. K. TIWARI ~~ Mrs. KUNTALA DEKA F. H. LASKAR DR. B. P. TODI A. K. THAKUR G. B. DASGUPT S. R. BHATTACHARJEE N. A. KHANDAKAR VIJAY HANSARIA A. K. GOSWAMI R BARPUJAR R. C. SANCHETI R K DAS **ASWINI THAKUR** S. S. DEY BIRAJ Kr. CHO JANARDAN DAS Mrs. NIRUP A. SABUR CHOUDHRY DIGANTA DAS D. P CHALIHA P. N. DEKA RANJANA PHUKAN SAIKIA Mrs. BANDANA ACHARYA J. MOLL S. P. DEKA

S. N. CHOUDHURY D. MAJUMDAR A. M. BWARBARUAH ARUP KR. SHARMA G. A. BEGUM J. AMHED Mrs. M. PHUKAN R. K.SAIKIA H. N. GOSWAMI P. HAZARIKA AMAL KNT. CHOUDHURY SUBRATA NATH DHANESH DAS GOLAP CH. PHUKAN H. P. BARMAN B. N. SUKLABAIDYA Mrs. JYOTI TALUKDAR SACHIN KR. SARMA L. R. DUTTA B. R. SAHARIA J. CHAKRABARTY Q. S. KUTUBUDDIN S. K. KEJRIWAL Mrs PRATIMA DAS SURAJIT MITRA JAGANNATH BARUAH MD, M, AHMED Mrs. B. D. GOSWAMI B. C. SHARMA K. B. MISRA Ms . MANJU R. SARMA MD. M. H. CHOUDHURY V. M. THOMAS K. K. PHUKAN B. DEVA GOSWAMI AMAL CH. DAS Mrs. GITI KAKATI (DAS) Ms. BAHARUN SAIKIA M. K. CHOUDHURY S. R. SEN MS. AHMEDA BEGUM D. KATH HAZARIKA MD. M. RAHMAN Ars DIPTIDAS R. P. K. SAIKIA I. N. DAS AGADISH CH. GAUR s. BASONA RAJKHOWA s. KALPANA ROY M. SARMA C. DUTTA ROY K. BHATTACHARJEE ANUPAMA DEVI M. BUJARBARUAH A. AHMED CHANDA . SARKAR MRIDULA DEVI **DUTTA** SAIKA MOUR GOGOI DSHID PATHAK N KR SHARMA MUDDIN AHMED VA RANI DEKA ITA CHUTIYA KR. ROY AUL WAR SAIKIA

**BISHNU BURAGOHAIN** Ms. MADHURI SINGH Mrs. PORI BARMAN Mrs. NIBEDITA TAMULY NATH R. N. KALITA Mrs. MANASHI HAZARIKA Mrs. A. BHAGABATI RANJAN BARUAH BHABA Knt. SARMA JNAN CH. NATH MONOMOHAN TALUKDAR KUMAR DEEPAK DAS UPAMANYU HAZARIKA AMLAN DUTTA **BILLAL HUSSAIN** TONMOY J. MAHANTA MURALI D. CHOUDHURY Mrs. STUTI DEKA BORUAH Ms. NILIMA DEVI SATYEN SHARMA UJJAL BHUYAN HEM CH. DUTTA DIBAKAR SHARMA Smt. ANU. G. BARUAH Ms. MANJULI DEV AMARENDRA CHOUDHURY PRAFULLA KR. BHUYAN Mrs. G. D. MAJUMDAR JYOTIRMOY ROY ASHISH BHATTACHARJEE Ms. PRANATI SHARMA KHARGESWAR DAS HEMANTA KR. BAISHYA BISWANATH SARMA CHANDAN DAS SANJEV K. LAHKAR RASAMAY DUTTA Mrs. SAKUNTALA ROY S. N. DEV NATH D. C. DUTTA Ms. SINGDHA BARUAH J. S. DHAR MANWAR ALI K. M. BORA Ms. PURABI MEDHI PRAN BORA H. SINGH THANKHIEW P. J. SAIKIA RAJ KR. AGARWALA BHUPAL CH. CHOUDHURY JAIRAM GIRI SANTANU BHARALI B. R. PURKAYASTHA PRASANTA KR. ROY Mrs. GOURI SINGHA P.C. DEY S. N. SAIKIA K, K. NANDI **BIJAN CHAKRABARTY** Ms. A. K. DEVI R. N. PURKAYASTHA S. K. SINGH PHATIC BARUAH DIP KR. GOSWAMI R. K. JOSHI D. C. CHETIA SISIR KR. DAS MD. A HANNAN MD. IOBAL HUSSAIN DEBAJIT KR. DAS Mrs. ANIMA D. THAKURIA Ms. ANUBHA DAS Ms. N. BORDOLOI D.K. KOTHARI SATYARRATA DAS KALYAN BHATTACHARJEE TAYUM SON HARIN MAHANTA Ms. R.L GOGOI Ms. R. D. MOZUMDAR

U. C. BHATTACHARYYA RANJAN MAJUMDAR Ms. S. I. A BEGUM M. SHARMA RAMEN DAS DR. T. N. BARUAH N. N. OJAH S. K. PAUL M. C. DEKA PALLAV KATAKI S. C. KEYAL Ms. S. BARUAH (BHUYAN) SHEIKH MUKTAR A. CHAKRAVARTY Ms. J. PHUKAN (GOGOI) LUTFUN N. CHOUDHURY GAUTAM BAISHYA S. BHATTACHARYYA D.S. BHATTACHARYYA RANJIT DAS RAMESH GOENKA P. D. GOGOI Ms. P. B. HATIKAKOTI Mrs. SUNITI SONOWAL Ms. BABITA (SHARMA) GOYAL PREM SARMAH B K CHETRI Ms. E. KAKOTI V. K. CHOPRA S. K. SINGH Ms. R. BHATTACHARJEE C. T. JAMIR MALKIT SINGH H. K. SARMA BHABA KANTA SARMA MADHAB PR. SARMA S. H. SAIKIA K. C. SIKHWAL **PURNA KANTA GOGOI** SUDAMA CHAUHAN A. N. GOSWAMI U. K. BARTHAKUR Ms. GEETA DEKA Ms. N. DUTTA SARMA **BISWAJEET GOSWAMI** Ms. S ADWANI TUSER SEN PRANAB J. PHUKAN JAIGNESWAR SAIKIA KRISHNA NANDA SARMA Mrs. R. PATHAK BÖRAH KRISHNA KANTA DAS R. HUSSAIN CHIRANJIB KR. DAS PALLABH BHOWMICK S. M. SARKAR SHYAMAL KR. GOSWAMI HARMOHAN TALUKDAR RAMANI M. CHOUDHURY MASLIM GHANI JAGAT CH. BEZ ARUP BORA UPTAL RAJ SAIKIA A. M. BUZAR BARUAH DHIRAJ KR. SAIKIA JAYANTA KR. MISHRA **BIPUL SARMAH** Mrs. SABITRI D. BARUAH ACHYUT PRASAD SARMA Ms. RITA KAR GIRINDRA KR. THAKURIA HEMANTA KR. NATH RAFIQUL ISLAM KALYAN R. SURANA Ms. INKY BORA Ms. L. CHENTALAPATI Ms. DEEPALI DAS ROY DR. (Mrs) SUMAN AGARWALA ANNUPÁL DUTTA

BHABESH CH. TALUKDAR BHUBAN CH. BARUAH GIASUDDIN AHMED KHAGEN GOGO! R. N. DHAR RAJESWAR SARMA T. G. BARUAH ABHUIT KR. GOSWAMI D. GOHAIN BARUAH MD. ABDUL HAKIM Mrs. S. DUTTA PURKAYASTHA AJIT CH. KALITA BIMAL CH. SAIKIA **BISHNU MEHTA** TAFAZZUL HUSSAIN TAUHIDUL ISLAM BIMALESH CH. CHAKRABARTTY Ms. SUNITA KEJRIWAL SUKUMAR CHOUDHURY NAZRUL H. MAZARBHUYAN **BIMAN BARUAH** TONNING PERTIN BASARUDDIN AHMED NILADRI LASKAR DHARMESWAR SAIKIA MD. ABDUL MALEQUE RAMÉN DAS HIRANYA KR. CHOUDHURY BIPLAV CHAKRAVORTY ARUNESH DEV ROY Ms NILIMA BHATTACHARYYA PRABIN MAHANTA HEMANTA KR. MAHANTA DANDI NATH BORA ROHINI KT. BORA ATUL CH. BARUAH BISHNU PRASAD CHOUDHURY MANI MOHAN RAY J. S. CHOWDHURY PABITRA KR. DAS Ms. SOHELI SEAL AJANTA TALUKDAR NIRMALENDU SINHA Ms. Z. TSIBU KHRO Ms. ANITA DEVI Mrs. BABITA DAS Ms. FATIMA AHMED Mrs. ANU BARUA NILUTPAL BARUA BABITA DUTTA UTPAL CH. DAS PHANI BHUSAN SHARMA ARUP KR. SARMA Ms. SAGARIKA BARPUJARI **ACHINTA SHARMA** SANDEEP DEB ROY SUNIL MURARKA SHAH SYED SAMAD RAHMAN **BISHWAJIT PRASAD** Ms. MANJURI PRADHAN JYOTIMALA MAIBAM Ms. CHANDANA DEKA D. M. H. R. KHAN MD. SHAMSUL ISLAM SHAH SYED IMDADUR RAHMAN PARAMANANDA BORA JAYANTA TALUKDAR Ms. BANTI SARMA **KULENDRA BHATTA** Mrs. ARCHANA DEKA (LAHKAR) PRAFULLA KR. BARUAH CHITTARANJAN GOSWAMI NABA KR. BARUA BIMAL KR. BAISHYA Mrs. NILUFAR RAFIQUE ZAFAR IQBAL DILIP CH. BORAH KALI RANJAN DEB Ms. MEGHAMALA SHARMA MD. LUTUR RAHMAN AJANTA SARMA

SUSHIL KUMAR AGARWAL ADIL AHMED Mrs. NANDITA MORAN Ms DEEPANJALEE DAS Dr.(Mrs) PRANATI CHKRABARTY SIDDARTHA RAMA
Mrs. RANJOO GOSWAMI
ANJAN KR. DEY
SANJAY KR. MEDHI MD. SHAMSUL ISLAM RATUL GOSWAMI JAIRAM SAIKIA CHATRA BHUKHAN GOGOI BHUMIDHAR BARUAH AJAY KR. BARUAH DEVAKNT. SAIKIA DEBA JYOTI TALUKDAR MRINAL KANTI CHOWDHURY Mrs. MINAKHI D. G. BARUAH RAHMAN ALI RAJKUMAR BORAH ALOK VERMA HRISHIKESH SARMA Mrs. R. BHATTACHARYA GHOSAL T. BENDANGWATI JAMIR ABDUR RAHMAN SIKDAR NITYANANDA BARUAH NABA KR. NATH PAUL PETTA Ms. BINA TRIPATHI ARIFA KHANAM CHOWDHURY DHIRAJ MONI BORDOLOI BHABA Knt. GOSWAMI Ms. SHARMILA BHUYAN MUKUL GOSWAMI JITENDRA NATH SARMA HAMIDUR RAHMAN SATYA BHARALI BISWADEV SINHA HITENDRA Kr. DAS BHASKAR DEV. KONWAR T. N. SRINIVASAN Mrs. RINI BHARALI HAJARIKA DILIP BARUA NABA JYOTI DUTTA Ms. R. T. PHOOKAN MATHEIM LINGGI DHRUVAJYOTI BORGOHAIN APARNA DEV AVUIT ROY KRISHNENDU PAUL HALADHAR KALITA DIBAKAR GOSWAMI Mrs. NIRMALI DEVI SARMA CHITTA RANJAN DAS ANJU TALUKDAR KAILASH NATH DAS RAJANI KNT. SARMA SIBA PRASAD DEY INDRANI SHARMA BHANU SENAPATI NANI TAGIA DEBASHIS SUR ANURUPA DEY RANADIP DUTTA RAJENDRA KR. PRADHAN SANTANU BHATTACHARYYA SATYAJEET SHARMA DEBAKR. DAS PRIYATOSH BHATTACHARJEE BIMALKR BHUYAN PARITOSH PURKAYASTHA Ms. RINA BHATTACHARYYA DEBAJIT BHATTACHARJEE PRADIP DUTTA ROY MRINAL KANTI MAJUMDAR D. BHATTACHARJEE B.M. CHOWDHURY SOUMITRA SAIKIA SYED MD. T. CHISTIE DR. MANJUSHREE PATHAK

d from the executant, and accepted.

A. S. NAJMUDDIN

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SH K. GUPTA

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r. ..... will lead me/

Gold James Advocate

SATIGRAM CHETRI

Printed and Published by Qauhati High Court Bar Association, Quwahati

P. K. ROY CHOUDHURY

Accepted.

RAJKUMAR VERMA

Advocate

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NO. 7122

COURS OF COME

COOCH BEHAR (GOVT. AFFILIATED)

# PROFICIENCY CERTIFICATE FOR TYPE WRITING

(ERTIFIED that I have examined Rupak Chakraberty  Son daughter wife of Sri: Hrishikesh Chakraberty	who has leen
trained in the George Institution of Commerce & Celegraphy at Dinhata	with has even
per minute. He The has a fair knowledge in Cabulating works.	words
onsider him her qualified to undertake the duties of a Cypist	

Dated, Cooch Behar
The 5 2 9 19



Principal

George Institution of Commerce & Telegraphy

Alled

Principals ou

No. G., ORIGINAL at the Higher Secondary Examination held in April For each Subject: Full Marks: - 200 Pass Marks - 60 Laboratory-based Subjecter Theoretical Papersi POI SC 107 100 Prepared by ... andu College Deputy Secretary (Exam.)

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DINHATA

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### LEGRAPHY & COMMERCIAL COLLEGE Affiliated To The Board Of Commercial Education, Government Of West Bengal.

ESTD.—1957. Regd. No. Coo-2

P.O. DINHATA, Dist. Cooch Behar. West Bengal. (INDIA).

A. Regd. No. 4262

Date 4th Feb 199/

### PERIODIC CERTIFICATE

As per Periodical Te	est Record Book, held on	4-2-199/
Sri/Srimati	Glycx Cho	Xra hos Ty
Slo Fric	hixent Che	You last
37 2 80 SPEED ofw.p.m.	W.P. W. in ENGLISHI <del>RPNGATI</del>	Type 25 Lorthand
	=: Oblorijobr (Grib)	

During his/her Schooling I found him/her sincere, diligent and active habits and capable to undertake any Government or Private official duties.

DININ 30 Attested

PRINCIPAL,

DINHATA TELEGRAPHY & COMMERCIAL COLLEGE
( Government Affiliated )

P.O. Dinhata, Dist. Cooch Behar.

Sylvefaul, Chy-18

Date 1:26-4-95

### RAILWAY RECRUITMENT BOARD : GUWAHAT



Station Road, Guwahati-781001 EMPLOYMENT NOTICE NO. 1/95

CLOSING DATE: 9-6-95 DATE OF PUBLICATION: 03-5-95

Applications are invited in prescribed application form obtainable from the important Railway Stations OR in a proforma enclosed herewith (to be neatly typed in a standard size thick paper, only one side) for the following temporary posts likely to be permanent on the North-East Fronter Railway, Applications complete in all respects along with required enclosures should be sent to the Assistant Secretary, Railway Recruitment Board, Station Road Guwahati-781001, Assam under certificate of posting so as to reach the Board's office on or before 17-30 hrs. of 9-6-95. The applications can also be dropped in the "Application Box" kept in the RRB office before 17-30 hrs. of 9-6-95. EMPLOYMENT NOTICE NO. AND CATEGORY NO. AGAINST WHICH THE CANDIDATE APPLIES MUST CLEARLY BE WRITTEN ON THE TOP OF THE COVER ENVELOPES POSITIVELY

### DEPARTMENT : MANAGING 'P' BRANCH

CATEGORY NO.: 1: ASSTT. TEACHER GRADE-I (BOTANY) in scale Rs. 1640-2900/- for English/Bengali Medium Railway School. Temporary but likely to be made permanent. NO. OF POST: 1 (UR). QUALIFICATION: i) IInd class Master's Degree in Botany. (ii) University Degree/Diploma in Education/Teaching OR Integrated two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through English and Bengali Medium. AGE: 20 to 40 years.

CATEGORY NO.: 2: ASSTT. TEACHER GRADE-I (PHYSICS) in scale Rs. 1640-2900/- for English/Bengali Medium Railway Higher Secondary School. Temporary but likely to be made permanent. NO. OF POST: 1 (UR). QUALIFICATION: 1) IInd class Master's Degree in Physics. (ii) University Degree/Diploma in Education/Teaching OR Integrated two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through English and Bengan medium, AGE, 20 to 30 years.

CATEGORY NO.: 3: ASSIT. TEACHER GRADE-II (SCIENCE) in scale Rs. 1-100-2600/- for Assamese Medium Railway School.Temporarybut likely to be made permanent. NO. OF POST: 1 (UR). QUALIFICATION: i) IInd class Bachelors Degree with one of the following group of subject. 45% marks can be considered equivalent to IInd class where there is no demarcation of class in Bachelor's Degree. (i) Physics, Chemistry and one subject out of Maths./Botany/Zoology. OR (ii) Botany, Zoology and one-subject out of Physics/Chemistry. (2) University Degree/Diploma in Education/Teaching OR 4 years integrated Degree course in Regional Colleges of Education of N.C.E.R.T. (3) Competence to teach through Assamese Medium. AGE: 20 to 40 years.

CATEGORY NO.: 4: ASSTT, TEACHER GRADE-I (COMMERCE WITH SPECIAL PAPER BOOK-KEEPING & ACCOUNTANCY) in scale Rs. 1640-2900/- for Assamese Medium Railway Higher Secondary School Temporary but likely to be made permanent, NO. OF POST:1 (ST). QUALIFICATION: i) IInd class Master's Degree in Commerce with special paper Book-Keeping and Accountancy. (ii) University Degree/Diploma in Education/Teaching Integrated OR two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through Assamese Medium. AGE: 20 to 40 years.

CATEGORY NO. : 5 : ASSTT. TEACHER GRADE-I (COMMERCE WITH SPECIAL PAPER BANKING) in scale Rs. 1640-2900/- for Assamese Medium Railway Higher Secondary School. Temporary but likely to be made permanent. NO. OF POST: h(SC). QUALIFICATION: Plind class Master's Degree in Commerce with special paper Banking. (ii) University Degree/Diploma in Education/Teaching OR Integrated two years Post Graduate course of Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through Assamese Medium. AGE: 20 to 40 years.

CATEGORY NO.: 6: DEMONSTRATOR (PURE SCIENCE) in scale Rs. 1400-2600/- for English/Bengali Medium Railway School. Temporate but likely to be made permanent NO OF POST 24 UR 1-66) QUALIFICATION (i) IInd class Bachelors Degree with Physics, Chemistry and one subject out of Botany/Zoology. 45% marks can be considered equivalent to IInd class where there is no demarcation of class in Bachelor's Degree. (ii) University Degree/Diploma in Education/Teaching OR 4 years integrated Degree course in Regional Colleges of Education of N.C.E.R.T. (iii) Competence to teach through

English and Bengali Medium. AGE: 20 to 40 years. CATEGORY NO. : 7 : STENOGRAPHER : LENGLISHI in scale Rs 1260 2040/- NO. OF POST: 10 (UR-5, SC-2, ST-2, OBC-1). OLA LIFICATION : Matriculate. SPEED: 80 W.P.M. & 40 W.P.M. In shorthand and Type-writing respectively. Knowladge of Hindly Stenography is an additional Qualification and will be given preference. AGE: 18 to 30 years.

### DIPARTMENT: MEDICAL:

CANCORY NO. 8: STAFF NURSE in scale Rs, 1408-3600/ NO. OF PUST: 14 (UR-8, ST-2, OBC-4). QUALIFICATION: The candidates must have passed Matriculation or its equivalent examination and possess a certificate as Registered Nurse and Midwife having passed the three years course in General Nursing and Six Months course Ministery from a School of Nursing or other Institution recognised by the Indian Nursing Council OR B.Sc. Nursing. Candidates passing B.Sc. (Narsing) will be given two advance increments on the merit of each caudidate under the sanction of competent authority. On selection their names must be borne in the Indian State Medical Register. They must be able to speak in English, Hindi, Assamese or Bengali. AGE: Between 20 to 35' years with 5 years relaxation for SC/ST candidates. Both Male/Female candidates can apply.

N.B. :— (i) A GENERAL RELAXATION IN UPPER AGE LIMIT FOR ALL COMMUNITIES/CATEGORIES OF CANDIDATES HAVE BEEN GIVEN BY 2 YEARS BESIDES THE ACE RELAXATION GIVEN IN PARA 2. THIS RELAXATION IS APPLICABLE FOR 2 YEARS WITH EFFECT FROM 15-7-94. (ii) THE CANDIDATES MUST HAVE ACQUIRED THE ESSENTIAL QUALIFICATIONS AS LAID DOWN AT THE TIME OF SUBMI

SSION OF AUDICATION, CANDIDATES WHO HAVE YET TO APPEAR AT THE EXAMINATION AND WHOSE RESCRIPTION WITHHELD OR NOT DECLARED ARE NOT ELLGIBLE TO APPLY

### GENERAL INSTRUCTION

### **ABBREVITION USED:**

SC = Scheduled Caste, ST = Scheduled Tribe, UR = Un-Reserved, OBC = Other Backward class, I.P.O. = Indian Postal Order, EXSM = Ex-Serviceman, PH = Physically handicapped. .

- The number of vacancies shown may be increased or decrease
- 1.3. SC/ST/OBC candidates can apply against UR posts but they will have to compete with UR candidates. SC/ST/OBC candidates need apply strictly against their respective vacancles only.

- 2.1. The age will be reckoned as on 1-5-95. The upper age limit is relaxable as under:- .
  - a) By 5 years for SC/ST candidates And by 3 years for QBQ
  - b) By 5 years for Bonafide displaced Goldsmiths,
  - c) By 10 years in case of physically handicapped.
  - d) Upto the age 40 years for "RESERVISTS" not yet employed in
  - Upto the extent of service rendered by Group C and Group D Railway staff and casual Labours/substitutes provided that they have put in minimum of 3 years service (continuous or broken) subject to the condition that the age of, 45 yrs. is not exceeded in the case of SC/ST candidates and 40 yrs. in case of others. For working quasi-Administrative offices of the Railway organisation such as Railway Canteens. Co-Operative societies and Institutes upto 5 years service rendered in such organisations which ever is less.
  - f) Upper age limit in case of widows, divorced women and women judicially, separated, from their husband, but not remarried shall be relaxed upto the age of 35 yrs. (upto 40 yrs in case SC/ST).
  - g) Upto maximum age of 45 years (50 years for SC/ST) for repatriates from Burma and Shri Lanka who migrated to

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India on or after 1st June, 1963 and 1st November , 1964 respectively and from East Pakisthan (Now Bangla Desh) on or after 1st January, 1964.

### HOW TO APPLY:

- candidates should apply in their own hand-writing either in 3. 1. Hindi or English with ink/ball pen (Not in pencil) on good. quality plain white paper of foolscape size (i.e. 330 mm x 220 mm) on one side of the paper in the format as given at the end or prescribed RRB's application form obtainable from important Railway Stations of N.F.RLY, strictly observing all the instructions given in Employment Notice. Newpaper cuttings or the Xerox copies or any other format should not be used.
- Candidates should note that only international form of Indian numerals (i.e. 1, 2, 3, 4, ......) should be used while filling up the application form.
- They should take care that entries made in the application form are clear, legible and without erasing or overwritings.

### EXAMINATION FEES:

- 4.1. For SC/ST/Physically Handicapped = Nil (being exempted)
- 4. 2. FOR OTHER

For post carrying scale of pay upto Rs 950-1500/- = Rs. 20/-For post carrying scale of pay above Rs. 950-1500/- = Rs. 30/-

- The above examination fee should be paid by UR/OBE candidates in the form of CROSSED INDIAN POSTAL ORDER ONLY. (Purchased on or after the date of publication of this Employment Notice but before 9-6-95) drawn in favour of the Assistant Secretary, RRB/Guwahati, Remitance of examination fees in any other form except LOP will not be accepted. The examination Fee is not refundable under any cirumstances. An application not accompained by I.P.O. for the requisite amount will be summarily rejected. The candidates should write his/her name, Full Address, E.N. No. on the IPO. The counter foil of the I.P.O. should be retained by the candidate. The I.P.O. No. and valueshould be indicated on the application form of, in the space provided in the prescribed format attached below.
- **ENCLOSURES TO THE APPLICATION:**

The following enclosures should be firmly stitched along with the application form. If any of these are not sent or sent separately or subsequent to the receipt of the application, the application will be rejected. The enclosures are :

- Crossed Indian Postal Order of the required amount towards examination fees, if not exempted otherwise.
- Three copies of recent photographs of passport size, one pasted on the application in the space provied and two firmly stitched with the application. The photographs should bear the signature of the candidate.
- Attested copies of Caste certificate from competent authorities in the case of Scheduled Caste/Scheduled Tribe/OBC candidates
- Attested copy of Mark Sheets and other certificates of educational qualifications:
- Attested copy of documentary evidence of age, H.S.L.C. Admit card etc.
- Attested copy of No. objection certificate from employer, if 5. 6. already employed. Two self addressed envelopes of size 27/5/X/12.5 cms with
- postage stamps pasted:

### FOR SERVING EMPLOYEES:"

Candidates serving in Govt. Quast-Admn. Office/organisation and Institutes should apply through proper channel or should apply directly to the RRB/GHY with NO OBJECTION CERTIFICATE! from their cingloyer to avoid delay. The last date for application to reach this office will not be extended on account of any delay in transmitting the application by concerred office. No advance copy of application, will be entertained, Applications received after the closing date, hours will not be accepted.

Separate application is required to be sent for each category. contrary to this, if more than one post is applied for in one application, the same will be rejected

- INVALID APPLICATION The application from the following deficiences/irregularities will be summari rejected. (i) Incomplete/illigible applications of applications made on newspaper cuttings: (ii) Unsigned application (iii) without I.P.O., I.P.O. without post office seal; or I.P.O. for lesser amounts for unreserved candidates/OBC (iv) Without complete and proper enclosures. (v) Unattested or self attested copies of documents. (vi) Without two self addressed envelopes stamped with Rs. 2.00 postage stamps (vii) The application submitted by the candidates who do not fulfil the eligiblety criteria will be rejected.
- (a) The certificates, postal order, photograph etc. receiv separately subsequent to the receipt of the application will not be connected with the application, such incomplete application will be rejected summarily.
- Free second class Railway pass as and when admissible is giver by the Board to the candidates, who belong to SC/ST community or who are bonafide displaced persons if and when they are called for written examination and interview lest All othe candidates called for are to appear at their own cos
- The date and venue of the written examination and interview will be fixed by the Board and will be intimated to the eligible candidates in due course, Request for postponement of th examination/Interview and change of centre/vehue will not be entertained.
- CANVASSING IN ANY FORM WILL DISQUALIF CANDIDATE.
- The decision of the Board in all matters, relating to eligibility, acceptance or rejection of the application, issue of free Railway passes, Penalty for false information, mode of selection sconduct of examination, speed/practical test interview, selection, allotment of posts to selected candidates etc. will be tinal and binding on the candidates and no enquiry of correspondence will be entertained by the Board in this connection.
- MODE OF SELECTION: The selection will be made on the basis of written examination, speed test/practical test, interview et Merely satisfying the educational qualifications and the age prescribed itself will not constitute a right to be called for the written examination unless the candidates fulfil other conditions requirements given in the Employment Notice
- The syllabus for the written examinations will be generally in conformity with the educational standards and technical qualifications prescribed for the various posts. The questions will be of objective-cum-subjective nature on general knowledge. General English, General Arithmetics and the related subjects to the respective categories subject to minor variations. The written test will consist of one sitting of duration 2 to 3 hours.
- The Railway Recruitment Board, at its discretion may hold addl written test (s)/Practical/Speed test (s) on/or interviewif considered necessary for all or for a limited number of candidates including absentees as may be deemed fit by the Railway Recruitment Board.
- The appointment of candidates would be subject to their being found Medically fit in the appropriate Medical classification;
- The selection of the candidates by the Railway Recruitment Board does not confer shy right on the candidate for the post.
- The Railway Recruitment Board is not responsible for any inadvertant errors in printing of the notificati
- The Railway Recruitment Board is not responsible for any postal delay or wrong delivery.
- CLOSING DATE: The closing date for the receipt of applicati in the office of Railway Recruitment Board; Guwahati i upto 17-30 hrs. either by depositing in office or by post.

S/d Illegible

Under Certificate of Posting ) NO. KRB/G/41/10 CALL LETTER/ADMIT CARD FOR THE WRITTEN EXAMINATION, CATEGORY NO. 7 EMPLOYMENT NOTICE NO. Shri/Sht. Herritak Cha Your ROLL NO. is 810589 This is your Call letter/Admit Card for the written examinat in scale Rs. 1200=2040 (. ion for the post of هاقسه Category' No. 1 ch 1795 under E Notice No: the N.F. Railway. PROGRAMME OF WRITTEN EXAMINATION IS AS GIVEN BELOW: L.O. G. Hindi High School TIME 10.00 luy 27/8/35 Fancy Bazar, aHy-1 noted for strict The following terms and conditions must be -ecue Ligner 1. You will not be admitted to this written examination without this Call Letter/Admit Card and does not itself give any entitlement for adjusting ment for selection . Tour candidature has been accepted provisionally and is suchant to check and fulfilment of all conditions laid down in the saturations are the saturations. Euployment Notire. EMPLOYMENT NOTICE, PLEASE IGNORE THIS CALL LETTER/ADMIT CARE AND Only the sucressful candidates in the written examination will be falled for the viva-voce test. You are to defray your own travelling expense for UR/OBC candidates). Approaching the Chairman/RRB/GHY and other outstals of RRP/ Hy of restly or indirectly by a candidate or anybody on his Sender requesting undue consideration for the recruitment will tender a mandidate liable for disqualification and the candidates and the persons engaged in axadikkan undusting the examination will be allowed into the examination the examination the examination of the examina promised Strict discipline and silence must be maintained in the examination Hall/Rooms. Appropriate action will be t ken in a se of those adopting unfair means in the examination hall etc. ENTITIED TO TRAVEL FREE BY RAY IN SECOND CLASS LAND (STN. T) TIWAHATI STN. & EXCK. THIS PAIS IS (Authority Ply. Balls L/No. (NG, II\_84/RSC/122 at a RIGH/OL (A)\_

RAILWAY RECRUITMENT BCARD: GUMAHATT (Under Certificate of Posting)

NO. ARB/G/41/9

Station Road Guwaha ti-Dates 13/

This is your Admit Card/Call Letter for SPEED TRET of 80 W.P. M.

Shri/Smt.

Your Holl Number is

You will not be admitted for the Speed Test & Viva-Voce Test without this Call Letter/Admit Card. This Call letter/ Admit Card however does not itself give any entitlement for selection .

RECRUITMENT SELECTION FOR THE POST OF JRISTENOGRAP SCALE R. 1200-2040/-, CATEGORY NO. 7, UNLERS ENTLOYME 1/95 ON THE NORTHEAST FRONTIER RAILWAY .

With reference to your application for the post mentioned above, in response to the Employment Notice cited above, you are hereby advised to attend the office of Chief Personnel Officer/ N. F. Railway/Maligaon, Guwahati-11 on 4.11.95 at 9.30 hrs. for speed

The Viva-Voce Test of the successful candidates of Speed Test will be held on 8.11.95 at Railway Recruitment Board, Guwahati, Station Road, Guwahati-1. NO SEPARATE CALL LETTER FOR VIVA-VOCE TEST WILL BE ISSUED. The Candidates shall have their result on the Notice Board of this office on 6.11.95 and those candidates who will qualify in the speed test of 80 words per minute should appear for the Viva-Voce Test on 8.11.95. Therefore, your presence may be required for more than four days and you should come so prepared

Success Hong with respective ciploma certificates i.e. Shorthand produce their Caste/Tribe certificate at the time of Viva-Voce test.

Request for postponment of the Date of Speed test and Viva Voce test will not be considered and no absentee test will be held,

5. You are also directed to bring the Original Call letter for the Written test held on 27.8.95.

Approaching Chairman/RRB and or his Secretarist directly or indirectly by a candidate or any body on his behalf requesting undue consideration for the recruitment will render a condidate liable for disqualification .

The candidates can giv; interview either in English or Hindi.

FOR SC/ST CANLIDATES ONLY
ON PRODUCTION OF THIS CAR
BY RAILWAY IN SECOND CLASS FROM THIS CARE YOU ARE ENTITLED TO TRAVEL FREE STN.) AND BACK This Pass is available up to 15.11. (20 the land that the state of the land that the state of the land that the l ( LIN. ) TO GUNGHATI

M.B.:-(1) You are advised to increase the speed of warrhand and speed test to be held on 4.11.95. (2) To are also directed to bring attested photostat copies of all additional certificates and Marksheets and other certificates length in the speed test of 80 words per minute.

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Ghy-12-Pandu College.



### RAILWAY NOTICE

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RAILWAY RECRUITMENT BOARD: GUWAHATI

### NOTICE

The following candidates whose names and Roll Numbers are given below, have been recommended to the General Manager(P)/ N.F. Railway/Maligaon for appointment.

(A) Jr. Stenographer (English) in scale of pay Rs. 1200-2040/-Category No. 7 under Employment Notice No. 1/95

### AGAINST UR POST

Sl.No.	Roll No.	Name
1.	810704	Anjali Devi.
2.	810786	Asis Chakravorty.
3.	810798	Mrityunjoy Ghosh.
4.	810018	Debasish Chowdhury
<b>5</b> .	810589	Rupak Chakravorty.
6.	810777	Pradip Kr. Sarkar <sub>o</sub> :
7.	810761	Nirmali Das, 🗸 👚 💮
8.	810767	Kamala Deka. 🦯 📑
9	810794	Pabitra Kr. Kakati.
10.	810759	Satyanarayan Goswami

### AGAINST S.C. POST

Sl.No.	Roll no.	Name
1.	820123	T. Krishna Das
2.	820246	Sanjoy Kr. Raily

### **AGAINST S.T. POST**

Sl.No.	Roll no.	Name
1.	830077	Bijay Ch. Baro.
<b>2</b> .	830108	Binoy Kr. Daimary,

Ladu College, Ghr-12

### AGAINST O.B.C. POST

Sl.No.	Roll no.	Name
1.	840025	Santosh Kumar,
<b>2</b> .	840052	Pankaj Jyoti Das.

w/

The Ceneral Manager, H.F. Railway, Maligaon.

Subt- Appointment to the post of Junior Stenographer in pay scale of 18. 1200-2040/- per month.

Six,

We humbly beg to bring to your kind notice that our names were recommended by the Reilway Recruitment Beard/Gumbati for appointment to the post of Junior Stenoarspher (English) in scale of pay 1. 1200-2040/ p.m., as published in the Assam Tribune Dated- 12.12.95 and 'Employment Paya' Dated- 23.12.95 etc.

Sir, we are eagerly waiting for a formal empointment — letter since recember '95'. He shall doem it favourable of your-kindly look into the matter and arrange to issue the appointment letter at the earliest.

Thanking You,

Dated: 10.6.96

Your's raithfully,

All the relocted Candlaten of the Dr. Stenographer in pay again of the 1200-2010/- per month.

acry Me. 7



# AILWAY RECRUITMENT BOARD

धन्याह्म श्रीटामन 🔝 व्यवान, २२ (४, २५/४ ६००, ३२)४ नव

CUWAHATI

**EMPLOYMENT NOTICE NO. 1/96** 

GUWAHATI-781001 DATED: 20-5-96

DATE OF PUBLICATION: 21-5-96 CLOSING DATE: 30-6-96

1790 hrs. of 30-6-96. in all respects along with required enclosures should be 30 hrs. of 30-6-96. The applications can also be dropped GUWAHATI-781001, ASSAM under certificate of postsent to the ASSISTANT SECRETARY, RAILWAY the following temporary posts, likely to be permanent, using one side only in a standard size thick paper) for RECRUITMENT BOARD : STATION ROAD in the North-east Frontier Railway. Applications complete proforma application given below (to be neatly typed in ing so as to reach the Board's office on or before 17. obtaineable from any important Railway Station or in a the "Application Box" kept in the RRB Office before Applications are invited in prescribed forms

THE COVER ENVELOPES POSITIVELY MUST CLEARLY BE WRITTEN ON THE TOP OF NO. AGAINST WHICH THE CANDIDATE APPLIES EMPLOYMENT NOTICE NO. AND CATEGORY

# EDUCATIONAL QUALIFICATION:

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stenography will be given preference,	w.p.m. in shorthand and Type writing respectively. Knowledge of Hindi	Category No. 1: . Matriculate. Speed 80 w.p.m. and 40

for field experience in these disciplines. tronics Engineering, OR M.Sc. (Physics) Addl. weightage will be given Degree in Mechanical/Electrical/Elec-

Category No. 25: Category No. 26:

Physics with minimum of 45% Category No. 24: Category No. 23:

neering or M.Sc. degree in Chemistry/Applied Chemistry

Degree in Metallurgy/Chemical Eng Degree in Science with Chemistry Diploma in Mechanical Engineering

Category No. 3: pineering. OR B.Sc. (Physics) Diploma in Electrical/Electronics En-

Telecom/Radio Engineering. OR B.Sc. (Physics) Category No. 4: Diploma in Electrical/Electronics/

stage in Higher Secondary with Mathematics and Physics. ence as Casual TCM/WTM in S&T Department. OR (ii) Must be Casual Electrical Radio/Wireless/Telecom/TV trade and 1 (one) year's experi-Category No. 5: ICM/WTM for 3 years in S&T Department OR (iii) Pass in plus two Matriculation and (i) III certificate in

recognised institutes will also be eligible. Electrical/Electronics) and holders of diploma in draftsmanship from being of two years duration. Engineering diploma holders (Mechanical) ship (National Trade Certificate by Government of India NCVI) in the respective disciplines from recognised institutes or equivalent, the course Category No. 6.: Minimum ITI certificate in Draftsman-

Degree in Electrical Engineering from

Category No. 31:

Category No. 32:

confined to them.

Category No. 30:

ploma holders in Civil/Mech

nical/Electrical Engineering also be eligible by Court of India NCVI) to Civil Eng Minimum ITI certificate in Draftsman

(10+2) with Science and Maths. Di-

Degree in Civil Engioeering.

Category No. 33:

Electrical, Engineering, M.B. If enough candidates, with qualification of Diploma in Civil Engineering become available, the Recruiment will be

Diploma in Civil or Mechanical or

standard of B.A. (Hons) in English and a degree or post graduate degree

subject plus a degree or diploma in Hindi equivalent to B.A. or highe English on a subject at degree level, or a graduate with English as a Category No. 29:

neering from a recognised engineering College.

Category No. 28: Category No. 27:

Degree in Mechanical/Electrical Engi B.A. with Hindi as elective subject &

Diploma in Mech. Engineering B.E. (Mechanical)

Category No. 7:

a recognised University.

(DSL/Mech)	Apor Mechanics	(Elect/DSL)	Tr. Deputy Shed Smid		anno.	Lah Assn	Pharmasist	Staff Nurse	Physiotherapis	Commercial Apprentice	Traffic Apprentice	Tr. Head Draftsman (Elect)	Tr. Draftsman (Elect)	Tr. Asst. Draftsman (Elect)	Appr. Mechanics (Elect)	STA/Depary Shop Supdt.	Tr. Electric Forenand	(S&T)	Tr. Asst. Draftsman	tion Maintainer/Cr. III	Appr Tele. Communica	cation Inspector/Gr. II	Appr. Tele. Communi	O-II	Appr. Signal Inspector/	Sig/CrII	Appr. Junior Engineer/	Stenographer, (English)	The Age of the Visit		THE POST	NAME OF
	1400-2300/		2000-3200/-	1	1400-2300/	975-1540/-	1350-2200/-	1400-2600/-	1400-2300/-	1400-1440/-	1400-1440/-	1600-2660/-	1400-2300/-	1200-2040/-	1400-2300/-		2000-3200/-	: : -	1200-2040/-	ì	950-1500/-		1400-2300/-		1400-2300/-		2000-3200/	1200-2040/-	TRAIN	,•	OF PAY	SCALE
	RF 1320;		Rs. 2000/-		Rs. 1320/-	•	•1	•	•.	Rs. 1400/-	Rs. 1400/-	Rs. 1600/-	Rs. 1400/-	Rs. 1200/-	Rs. 1400/-		Rs. 2000-		Rs. 1200/-		Rs 950.	Rs. 1350/-	Rs. 1320/-	Rs. 1350/-	Rs. 1320/-		Rs. 2000/-		RAINING UR SC S		DURLNG	STIPEND
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	18 to 28 Yrs.		20 to 30 Yrs.		18 to 2". Yrs.	19 to 28 Yrs	20 to 30. Yes.	20 to 35 Yrs.	18 to 28 Yrs.	20 to 28 Yrs.	20 to 28 Yrs. :	20 ы 30 Үгж	20 сь. 30 утв.	18 to 25 Yrs.	18 to 28 Yrs.		20 ω·30 Yrs.		. 18 to 25 Yrs.		18 to 25 Yrs		18 to 25 Yrs.		18 to 25 Yrs	•	20 to 30 Yrs	18 to 30 Yrs.		01-06-96	0X	AGE AS
(Pure Science)	39. Demonstrator	(Commerce)	38. Asstt. Teacher Grade-I	37. Junior Accounts Assu.	(CMI)	. 30. II. Senior Design Ass	The state of the s	TOTAL CONTRACTOR (CONTRACTOR)	(City)	Chail	The Acet Designation	Application of the second of t	A Property of the	The same tagmen	And limits Engine	The state of the s	And Permanent way	Appr. Cuter from exam	ZI. Appr. Mechanics	(Workshop)	7.20. If Deputy and Supu	Meaningen Assi	D. Cuenta a	A MERSINGRA ASSE	Appr. Junior Chemical	23. Uralisman (Meca)	Tr. ASSE	Appr. train examiner	31		NO THE POST	CATEGORY NAME OF

miner 2020-3200/-

1400-2300/-1400-2300/- Rs. 1400/-

Both .18 months 20 to 30 Yrs

2000-3200/ Rs. 2000/ 03-01

2000-3200/- Rs. 2000/- 01

Both 12 months 20 to 30 Yrs

24 months 18 to 28 Yrs.

12 months 20 to 30 Yrs.

1200-2040/- Rs. 1200/-

24 months 18 to 28 Yrs.

TRAINING UR SC ST OBC TOTA

1400-2300/- Rs. 1200/-

1320-2040/- Rs. 1320/- 02 · ·

12 months J8 to 25 Yrs

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	and by 3 years for OBC	

(c) By ,10 years in case of physically handicapped (b) By 5 years for Bonafide displaced Goldsmith

(d) Upto the age 40 years for "RESERVISTS" not yet employed

(f) Upper age limit in case of widows, divorced women and or broken) subject to the condition that the age of 35 yrs. For women judicially separated from their husband but not remain organisation such as Railway Canteens, Co-Operative Societies (e) Upto the extent of service rendered by Group "C" and sations and upper age limit of 35 years whichever is less. working quasi-Administrative Offices of the Railway provided that they put in minimum of 3 years service (continuous and Institutes upto 5 years — service rendered in such organi Group "D" Railway staff and Casual Labours/substitutes

ned shall be relaxed upto the age of 35 yrs.

(g) Upto maximum age of 45 years for repairates from Burma and 1st November 1964 respectively and from East Pakistar and Sri Lanka who migrated to India on or after 1st June 1963 (Now Bangladesh) on or after 1st January 1964

Hindi or English with ink/ball pen (not in pencil) on good Candidates should apply in their own handwriting either in HOW TO APPLY :

> Attested true copy of Mark Sheets and other certificates of Attested true copy of documentary evidence of age, i.e.

1640-2900/- -

1600-2660/-1600-2660/-1400-2300/-1200-2040/-

Attested true copy of No Objection certificates from employer. H.S.L.C. Admit Card etc.

Two self addressed envelopes of size 27.5X12.5 cms. with Rs. if already employed.

on account of any delay in transmitting the application by date for application to reach this office will not be extended apply directly to the RRB/Guwahati with NO OBJECTION and Institutes should apply through proper channel or should Candidates serving in Govt. Quasi- Admn. Office/Organisation FOR SERVING EMPLOYEES: postage stamps each pasted. CERTIFICATE from their employer to avoid delay. The list

one application the same will be rejected. Contrary to this, if more than one post is applied for Separate application is required to be sent for ca-

will not be accepted.

concerned office. No advance copy of application will be

entertained. Applications received after the closing date in urs

The applications which suffer from the following deficiencies irregularities will be summarily rejected. (i) IncompletefillegDate of Published - 19-6-96 (Assoym Insbyrne)

# Special health check-up for LP students

From Our Correspondent BONGAIGAON, June 18—A meeting of the Bongaigaon District Development Committee was held on June 10. The meeting discussed the implementation of special health check-up programme for primary school students in the district and asked the Joint Director of Health Services to prepare a plan to cover all the students of 963 LP schools in the district.

Addressing the meeting the Deputy Commissioner, Aftab Ahmed requested the heads of various development departments to submit future plan of action to develop the district with locally available resources.

The meeting also decided to utilise the water resources available in the district and the community polytechnic scheme of Bongaigaon Polytechnic for the benefit of the youth.

Land revenue: The State Government has decided to enhance land revenues of Bongaigaon town as per Land Revenue Re-assessment Act, 1936. People who want to submit objections to the enhancement of land revenue may do so within six weeks from the date of publication of rifixation notification in the Assam Gazette, says an official press release.

Lawyers' resentment : The Bongaigaon Lawyers' Association opposed the move to transfer the cases under Railway Properties (Unlawful Possession) Act, Motor Accident Claims, Workmen Compensation Act. Consumer Forum etc to Guwahati. A resolution was adopted to this effect in a meeting of the Association held on June 7 under the presidentship of Srl Gopal Chandra Das. The meeting expressed resentment at the move made by the Government without considering the difficulties and financial implications for the litigan public.,

Convicted for murder: The Session Judge, Bongaigaon, M M

Sarkar convicted Abdul Rahman of Monakocha village under Manikpur Police Station ito undergo rigorous imprisonment for seven years and to pay a fine of Rs 50,000 or in default to undergo further rigorous imprisonment for two years under Section 447 of IPC for murdering Kanteswar Das of the same village.

The accused Abdul Rahman attacked Kanteswar while ploughing in the field on February 27, 1989 with a lathl. The injured Kanteswar died on his way to the hospital.

Sri R N Das, Public Prosecutor appeared for the State while Sri M Mahmud, advocate defended the accused.

### No appointment after selection

By A Staff Reporter
GUWAHATI, June 18—The
failure of the N F Railway
authorities to appoint any of the

failure of the N F Railway authorities to appoint any of the 16 successful candidates in the post of Stenographer even after six months from the date of announcement of interview results, for the purpose, has been viewed by the conscious circles here as one more bid to deprive the indigenous people of job opportunities in the Railways by some vested interest circles.

According to knowledgeable sources, the Railway Recruitment Board, Guwahati, had declared ten general, two each of the Scheduled Caste, Scheduled Tribe and OBC category candidates, eligible for the post of Stenographer through a newspaper notification on December 12, 1995. Most of these job seckers were local youths.

But, despite there being some vacancies against the posts, the N F Railway authorities have been allegedly showing no interest to absorb any of the selected candidates, allege the sources.

### Satyendra Sarma memorial award

GUWAHATI, June 18— The Assam-State Centre of the Institution of Engineers (India)

# Missing of above creates

From Our Correl-DULIAJAN, June 18 — The in aged in between thirteen and fifte of Duliajan and at different times dcreated quite a sensation in the oil

Altogether nine boys, all stude of the locality, were reported missi three were traced and rescued by p

A large number of parents, gual educational institutions of Duliaj convened by the officer-in-charge of June 17 to discuss the situation alprevention of further occurence of

The police have ruled out the p any extremist outfit in the rece suspected that some drug traffickelured these adolescent boys to care

The police administration has and guardians to be alert to keep their adolescent children and to play go out for private tuition after.

The O.C. of Duliajan police stated adequate steps have been taken missing boys.

The names of the missing boys Class IX, Monoranjan Chetia (15) ( Class IX, Gañesh Ch. Gogol (14) Cl Class VII and Ratul Gogol (14) Cla

### Withdrawa

GUWAHATI, June 18—The Central Committee meeting of the Assam People's Front held recently here at Karbi Bhawan under the chairmanship of Sri Holiram Terang, General Secretary of ASDC and MLA demanded immediate withdrawal of Army Operation in the State, says a press release.

The meeting attended by all the newly elected MLAs of ASDC and representatives of other constituents namely Autonomy Demand Struggling Forum (ADSF) Mising Mimag Kebang (MMK) and CPI(M-L), Liberation discussed the political situation of the State and the organisational position of APF and also adopted APF's stand on the burning issues at present.

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The meeting described renewed Army Operations in the State in the name of solving the ULFA problem as most unfortunate

### Workshop on bamboo crops, preservation

From Our Correspondent

AZARA, June 18— A workshop on the "necessity of bamboo crops and its preservation" was held recently at the Horticultural Research Station, Kahikuchi.

Participating in the workshop as chief guest, Dr Alok Buragohain, of Gauhati University, explained the significance of bamboo use.

He stated that bamboo is also described as 'green gold' and 'timber of the poor people'.

Dr Bipin Khangia, Associate Professor' of Biswanath Agricultural College and Sri Benimadhab Baruah, District Agricultural Officer also attended the workshop.

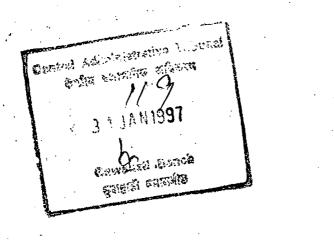
Dr Khangia explained the techiniques and utilisation of bamboo crops in the field of industry. Dr Basanta Kr. Chakrabarty of Assam Agriculture

Narayan Kalita, Minister of Stat for Revenue and Sericultur (Ind).

, Dharna staged: The Kamrup district committee of the Assam Press Correspondents Union staged a two-hour dharna on June 7 in front of the Circle Office of Palasbari in protest against the killings of Parag Kr. Das, Executive Editor of Asomiya Pratidin, Pabitra Narayan Chutia, Dipak Sargiyari and Manik Deori.

South Kamrup Press Club, South Kamrup New Writers and Artists Association, Dakhala Luitpariya Dal, Azara Amarjyoti Sangha and Dakhin Kamrup Sasetan Parishad also sat on dharna.

The Kamrup district committee of APCU later submitted a memorandum to the competent authority demanding adequate security to the journalists.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

### IN THE MATTER OF :

0.A. NO. 193 OF 1996

Shri Rupak Chakraborty ... Applicant Versus

Union of India and Others... Respondents
AND

### IN THE MATTER OF :

Written Statement for and on behalf of the Respondents.

The answering respondents beg to state as under:

- through the copy of the Application filed by the Applicant and have understood the contents thereof.
- 2. That save and except the statements which are specifically admitted here-in-below, all other averments of the Applicant as made in

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the Application are categorically denied. Further, the averments of the Applicant which are not borne on records are also denied.

- 3. That with regard to averments made in paragraphs 6.1 to 6.10 of the Application, the answering respondents do not admit any thing contrary to the relevant records.
  - That with regard to the statements made at paragraph 6.11 of the Application, it is submitted that the contentions of the Applicant as put forward through this paragraph are not correct and hence denied. It is to state herein that the Respondent No.2, i.e. the General Manager (P), N.F. Railway, Maligaon, Guwahati-11 is not dutybound to appoint the Applicant as recommended by the Railway Recruitment Board and prior to appointing any personnel many other formalities are also to be gone through. Mere empanelment of any Candidate does not give him the indefeasible right to be appointed and in this connection Para 113 of the Indian Railway Establishment Manual Volume I (Revised edition 1989) issued by the Railway Board clearly lays down inter-alia as under

" Selection of a Candidate by a Board or a Railway Administration is,

Contd .... 3

however, no guarantee of employment
on the railway which is subject to his
qualifying in the prescribed medical
examination and to his being otherwise
suitable for service under Government \*\*.

Moreover, it was already made clear to the Applicants through the General Instructions No.17 of the said Employment Notice No. 1/95 dated 26.4.95 against which the Applicant submitted his application for the post of Junior Stenographer (English) in Scale 1200/- - 2040/- that the Selection of the Candidates by the Railway Recruitment Board does not confer any right on the candidate for the post.

at paragraph 6.12 of the Application it is admitted that the list of 16 Candidates including the name of the Applicant was recommended on 9.11.95 to the Respondent No.2 for processing appointment. But while the matter was under process and the bio-data and other documents etc. were under scrutiny by the respondent No.2, as required, the Respondent No.2 received complaints of malpractices and irregularities in the said

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selection process. Confidential letter from the Chief Vigilance Officer, N.F. Railway, Maligaon in that regard was received advising the Respondent No.2 to pend the matter of issuing offer letter of appointment. The relevant portion of the Chief Vigilance Officer's letter is extracted herein below for ready perusal:

have been received alleging adoption of malpractices in the above recruitment and the same are under investigation, it is requested that no appointment letter for the post of Jr. Stenographer (English) should be issued till a clearance is given by Vigilance.

Thus, in view of above, the Respondent No.2 had to refrain itself from taking further action for issuing appointment letters to the applicants.

Subsequently, the Respondent No.2 also received a letter from the Railway Board for cancelling the recruitment proceedings of Jr. Stenographer(English) due to numerous irregularities detected by the Vigilance Department. A copy of the letter

No. RRB/G/41/90 dated 5.9.96 issued by the Chairman, Railway Recruitment Board, Guwahati cancelling the recruitment panels of Stenographers and Craft

Teacher (BM) in pursuance to the Railway Board's

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letters No. 95/E(RRB)/25/13 dated 7.8.96 and No. 96/E(RRB)/25/13 dated 21.8.96 are annexed hereto as Annexure R/1.

- 6. That with regard to the statements made in paragraph 6.13 of the Application, the answering Respondents do not admit any thing contrary to relevant records of the case.
- 7. That with regard to the statements made in. paragraph 6.14 of the Application, it is emphatically denied that there have been any foul play in issuing the advertisement Notice No.1/96 dated 20.5.96 or there has been any relevancy with the other cases as alleged. The Advertisement Notice No.1/96 dated 20.5.96 was issued for additional 8 posts of Stenographer (English) in Scale & 1280 -2040/-. This has got no bearing with the panel in question or Applicant's case and cause of suspicions as alleged. The other Employment Notice No. 2/96 Category No.1 as referred to in this paragraph of the Application is for the post of Office Clerks in Scale of Pay R. 950 - 1500/- and this Category is quite different from the Category of the Junior Stenographer (English) in Scale R& 1200 - 2040/and as such has got no relevancy with the case of Junior Stenographer (English).
- 8.4x1 That with regard to paragraph 6.15 of the Application the answering Respondents do not admit any thing contrary to relevant records of the case.

9. (a)

That with reference to the various grounds as mentioned in paragraphs 7, 7.1, 7.2. 7.3 and 7.4 of the Application it is submitted that these cannot be taken

- as a valid ground for filing this Application and as such the Applicant's contentions are not admitted. The Respondents never assured this Applicant for engagement in railway service nor the Applicant acquired any right for such employment as alleged. It is emphatically denied that the advertisement No. 1/96 is ill-conceived, confusing, conflicting, contradictory, inharmonious or that acting upon it will be illegal and uncalled for, as alleged.
- That the answering Respondents (b) further submit that the aforesaid Selection had to be cancelled in view of various irregularity and malpractices in the selection as have been mentioned at paragraph 5 of this written statement. As already pointed out above, mere empanelment of a candidate does not give

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any indefeasible right of appointment.

The candidates were well aware of the decision to cancel the selection. The said decision for cancellation had to be taken in the greater public interest.

- 8 and 9 of the Application it is submitted that in view of what have been stated in foregoing paragraphs of this written statement, the case does not deserve for grant of any of the reliefs as prayed for by the Applicant.
- 11. That the answering Respondents crave leave of the Hon'ble Tribunal to submit additional Written Statement in case the same is found to be necessary in due course.
- 12. That in view of the facts and circumstances of the case, the instant Application is not maintainable and is liable to be dismissed.

#### VERIFICATION.

I SHE M. BRAHMO

aged about .......years, by occupation
Railway service, working as Deputy Chief
Personnel Officer of the Northeast Frontier
Railway do hereby solemnly affirm and state
that the statements made in paragraphs 1 and
2 are true to my knowledge and those made in
paragraphs 3 to 8 are true to my information
being matters of records and the rests are my
humble submission before the Hon'ble Tribunal.

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DEPUTY CHIEF PERSONNEL OFFICER NORTHEAST FRONTIER RAILWAY MALIGAON, GUWAHATI

FOR AND ON BEHALF मुख्य कार्गिक जी गाउँ (राजे॰)

OF

qo सी? रेकी, दु:तहार 781011.

UNION OF INDIA N F. Rly., Guvahati.781011.

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ANNEXURE R/I.

Bailwa, locruitment Board :: Gumhati.

Ho-ET. B/G/41/90

kak Dated 05.9.96.

# BOTICE.

Subs Cancellation of Recruitment, panels of Stonographer (English) in scale h. 1230-2340/- under entegory No. 7 of Employment Retion No. 1/95 dtd 26.4.95 and exalt Teacher (Bengali Medium) in scale 5.1400-2660/- under Cate No. 6 of Employment Notice No. 3/94 dated 19.12.94.

anilogy Board vide their letters No. 95/E(IRB)/
25/13 dtu 7.8.36 and 96/E(RB)/25/13 dtd 21.8.96 have
especified the Recruitment papels of Stonegrapher (English)
and Craft Teacher (BM) neutioned on the above subject due
to various irregularities. Hence the Recruitment panels
of Stonegrapher (English) and Craft Teacher (BM) stand
cancelled.

Sd/-

(B. Knlita)
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Rly. Roots. Bonrd. Guanhati.

Copy forwarded for information and accessary action to:-

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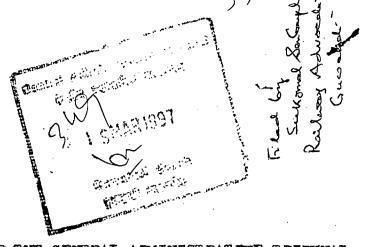
( B. Kalita ) Chairman

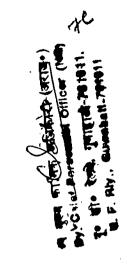
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BEFORE THE CENTRAL AIMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

IN THE MATTER OF :-

0.A. No. 193 of 1996

Shri Rupak Chakraborty

... Applicant.

Versus

Union of India & Others

... Respondents

AND

IN THE MATTER OF :-

Additional written statements on behalf of the respondents.

The respondents beg to state as follows :-

1. That the answering respondents have already filed their written statements in the aforesaid 0.A. However, after filing of the written statements, the applicant prayed for certain amendment to the Original Application which has since been allowed. There-after, the applicant has filed consolidated 0.A. Instead of repeating the contentions raised in the earlier written statement, the respondents crave leave of this Hon'ble Tribunal to refer and rely upon the same at the time of hearing of the instant 0.A. However since the amendment has been allowed which has now been incorporated in the consolidated petition, the respondents beg to file this additional written statement dealing with the amended portion.

- 2. That, the respondents have gone through the \\ \begin{align\*} \
- That, in the earlier written statement, it has already been stated that the selection in question pursuant to which the applicant has staked his claim for appointment, has already been cancelled in view of the various irregularities and malpractices in the selection. The irregularities found in the selection of Junior Stenographer in scale

  Rs. 1200-2040/- against Employment Notice No. 1/95 dt. 26.4.95 conducted by the Railway Recruitment Board, Guwahati, which has necessitated cancellation of the entire selection are as follows:-
- (a) In the advertisement of Jr. Stenographer, required qualification was mentioned only as Matriculate without indicating anything about the qualification of diploma in shorthand and type-writing. The advertisement also did not stipulate production of diploma certificate. As a result, many of the candidates did not submit the same although they were qualified both in shorthand and type-writing and

had diploma certificate. However, the Railway Recruitment, of Board, Guwahati, rejected the candidature of many eligible candidates on the ground of non-submission of diploma certificate, thereby deserving eligible candidates were deprived of consideration for selection.

- (b) Sample test checks revealed mistakes in totalling in the written paper and in computation of marks which are has resulted in empanelment of candidates securing less marks and exclusion of candidates securing more marks.
- (c) In the recruitment process, it has been found that all the three stages of testing the knowledge and quality of the candidates have been handled by a single individual (Member Secretary, Railway Recruitment Board) instead of getting the works done by different qualified persons as under:-
  - (i) Setting of question paper for written test.
  - (ii) Selection of dictation passage.
  - (iii) Preparation of final marksheet including marks for viva-voce test only done by MS/RRB himself without any signature from other two members.

    This has raised doubts of malpractice by MS/RRB.
  - (d) As per Board's extent instruction 15% of marks for written test and viva-voce together is required to be fixed

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for viva-voce. But in the subject selection, RRB/Guwahatik has adopted 15% of the sum total of marks for written test (200 marks), shorthand test (300 marks) as well as viva-voce marks (90 marks). The marks of shorthand test (300) was therefore irregularly included in computing the marks for viva-voce test. This has allowed the selection authority undue flixibility in the final allocation of marks of a candidate though he might have secured less marks in written test.

- (e) In a number of cases it has been noted that marks once allotted in the shorthand transcription sheets have been over-written/defaced and new marks allotted, ostensibly to favour the candidates of evaluator's choice.
- (f) It has been noted in some cases, that though the shorthand dictation scripts do not contain certain materials of dictated passage, the typed transcription sheets contain the material of the dictated passage and in a better way. This indicates adoption of malpractice in conducting the shorthand test.
- (g) On a visual checking, it has been noted that in certain answer scripts (transcription sheet) containing poor performance, higher marks have been allotted in comparison to that containing better performance.

only illustrative and not exhaustive. In any case, with the above-irregularities detected in the selection and thus with the shadow of illegality on the drawn panel the respondents were left with no other option than to cancel the entire selection. By doing so, no irregularity has been committed by the respondents - rather the same has been done in the larger public interest which has also brought confidence among the public. The irregularities were detected upon an enquiry conducted by the Vigilance Deptt. of the Railways and in due consideration of such enquiry, the selection in question has been cancelled and the applicant should not make any grievance against the same.

- graph 6.16 of the 0.A., the respondents reiterate and reaffirm the statements made herein-above. Further it is submitted that the candellation order was quite reasoned, legal and proper one and also quite in conformity with the terms and conditions under which the advertisement/notification for the selection was issued and also quite in consonance to the rules framed by the Railway Board on the subject and in the circumstances of the case, the allegations of mis-carriage of justice and multiplication of illegalities as alleged by the Applicant are not correct and hence emphatically denied.
- above, none of the grounds urged by the applicant towards granting the reliefs prayed for are sustainable and accordingly, the applicant is not entitled to any relief as has been claimed.

6. That in view of the facts and circumstances stated above, the 0.4. is liable to be dismissed with cost.

# VERIFICATION

I, Son C. Salcia, aged about 22 years, by occupation Railway Service, working as Deputy Chief Personnel Officer of the Northeast Frontier Railway, do hereby solemnly affirm and state that the statements made in paragraphs 1 and 2 are true to my knowledge and those made in paragraphs 3 and 4 are based on information derived from records which I believe to be true and the rest are my humble submission before the Hon ble Chief.

DEPUTY CHIEF PERSONNEL OFFICER
NORTHEAST FRONTIER RAILWAY
MALIGAON:: GUWNHATI
FOR & ON BEHALF OF
UNION OF INDIAN (STATE)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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5 APR 1997

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#### GUWAHATI BENCH

#### In the matter of:

O.A.No.193/96 Shri Rupak Chakraborty...Applicant. -Vs-Union of India & Ors....Respondents.

-AND-

#### In the matter of:

Rejoinder of the applicant against the written statement and Addl. written statement filed by the respondents.

- That the copies of written statement as well as Addl.written statement filed by the respondents have been served upon me through my counsel and going through the contents of both, I have understood them thoroughly. I consider it necessary to file a rejoinder and as such same is filed as follows:-
- 2. That in para 5 of the written statement it is stated that "...As a number of complaints have been received alleging adoption of malpractice in the above recruitment and some are under investigation, it is requested that no appointment letter for the post of Junior Stenographer (English) should be issued till clearence given by Vigilance." The respondents held up the appointment because number of complaints have been received regarding.....

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regarding adoption of malpractice and entire matter was investigated by vigilance, whereas acting upon the vigilance report the railway board cancelled the recruitment panel on various irregularities and not a single word of malpractice was spoken in the cancellation order.

- 3. That the ground shown in the addl.written statement in para 3(a) that qualification of diploma of shorthand and type writing was not shown in the advertisement is not correct.
- That in para 3(e), the statement goes thus "In a number of cases it has been noted that marks once
  alloted in the shorthand transcription sheet have been
  over-written/defaced and new marks alloted, obstansibly
  to favour the candidate of evaluator's choice." In this
  statement the respondents did not state that the marks
  given in the applicant's book was changed or over-written
  In this connection, it is to be stated that in response
  to the advertisement notice i.e. Annexure III as many as
  2120 candidates applied and 1520 appeared in the
  written test, out of which 172 were tested in speed test
  and subsequently 47 were sent for viva-voce test and
  finally empanelled candidates were sent for appointment.
- 5. That it is very natural as stated in para 3(e) that in a number of cases it has been noted that marks once alloted in the shorthand transcription sheet have been over-written/defaced and new marks alloted, obstansible to favour the candidate of evaluator's choice. In other words....

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words in the answer scripts of 125 candidates who were declared unsuccessful this over-writing act might have done and it never happened in the case of the applicant.

- 3(f), the applicant beg to state that dictation taken by one stenographer does not tally with that of another. It is humanly impossible to read and to type out a shorthand script of one stenographer by another. The applicant appeared in the speed test not to obtain a diploma on stenography, but to type out correctly the dictation passage and as such the allegation of malpractice does not exists at all.
- That in view of the facts stated above, the written statement as well as the addl. written statement filed by the respondents have totally failed to make out the case of malpractice and as such both the documents are not tenable under the law and there is a very little help to this Hon'ble Tribunal for arriving at a correct decision and as such both the documents are without any merit.
- 8. That the written statement and the Additional written statement speak of crudest form of arbitrariness affected by bias and/or actuated by malafides.
- 9. That the present rejoinder is filed bonafide and in the interest of justice.

Verification....

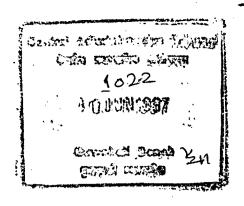
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#### VERIFICATION

I, Shri Rupek Chekraborty, son of Shri Hrishikesh Chekraborty, aged 31 years, by caste Brahmin, by religion hindu, resident of vill & PO Nigam Nagar, PS Dinhata, Dist. Cooch Behar, West Bengal do hereby solemnly affirm and verify that the contents made in paragraph 1 of this rejoinder are true to my knowledge and those made in paragraph 4 are derived from information from the office of the Rly Recruitment Board, Guwahati and rest are humble submissions before this Hon'ble Tribunal.

AND I sign this Verification on this day of April, 1997 at Guwahati.

Rupan Chakraborly



# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH.

IN THE MATTER OF :-

0.A. No. 193 of 1996.

Sri Rupak Chakraborty ... Applicant.

Vs.

Union of India & Ors. ... Respondents.

AND

## IN THE MATTER OF :-

Reply to the rejoinder filed by the applicant.

The answering respondents most respectfully showeth as under :-

the copy of the rejoinder filed by the applicant and have understood the contents of the same. S-ave and except the statements which are specifically admitted here-in-below, other statements made in the rejoinder are categorically denied. Further the statements which are not borne on records are also denied.

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- 2. That with regard to the statements made in paragraph 1 of the rejoinder the answering respondents do not admit anything contrary to the relevant records.
- paragraph 2 of the rejoinder, it is submitted that the allegations made in this paragraph are not correct and hence denied. There has been misquoting in the 4th line of paragraph 2 of the rejoinder to the effect that the investigations were for some complaints. In fact the investigation was carried on for all the complaints. The answering respondents beg to state that the recruitment panel has been cancelled in view of various irregularities as pointed out in the vigilance report.

The various irregularities as were brought to notice and investigated, were already elaborated in paragraph 3 of the additional written statement filed by the respondents and it was also clearly stated in this paragraph that the cancellation of the recruitment panel was done after due consideration of such vigilance enquiries etc. The investigations were carried out on the basis of complaints. Irregularities in the entire process of selection includes malpractices also.

4. That the allegations made in paragraph 3 of the rejoinder are not correct and hence denied. In this connection, it is reiterated that in the notification (Advertisement) calling for applications for the post of Stenographers, the qualifications for the post were laid down as under:-

"Category No. 7: Stenographer (English).

Qualification

: Matriculate.

Speed

: 80 words per minute & 40 words
per minute in Shorthand and
Type-writing respectively.

Knowledge of Hindi Stenography
is an additional qualification
and will be given preference.

Age

: 18 to 30 years."

Thus, there had been no specific and categorical mention for submission/production of the Diploma certificate by the candidates in support of the Shorthand and Typewriting qualification also alongwith the application form.

It, however, came to the light that during the process of scrutiny of the applications received from the condidates, the Railway Recruitment Board rejected many applications on the ground of non-attachment of the Diploma certificates in support of their Shorthand and Type-writing qualification and as such, the cause of many candidates who were otherwise eligible/qualified as per the qualifications laid down for the posts, were deprived from appearing in the said selection and their cases were prejudiced, the selection process vitiated and miscarriage of justice resulted.

5. That the allegations made in paragraphs 4 and 5 of the rejoinder are not correct and sustainable and hence denied. The answering respondents reiterate its earlier statements made in paragraph 3(e) of the additional written statement and do not admit anything which are not borne

on records. In this connection the answering respondents beg to state that in a number of cases, marks once alloted were changed, over-written/defaced and new marks were alloted by the evaluator. This is one of the ground for which entire selection was held to be vitiated and accordingly the entire selection was cancelled. As regards statements regarding number of candidates applied for the post and appeared in the written test, the speed test and viva-voce test, the answering respondents beg to state that when irregularities were detected throughout the process of selection amongst the said candidates, as a policy decision, the entire selection was cancelled.

In the face of the number of irregularities that have crept in the process of selection, the cancellation of selection was considered as the best course and which needless to say, has brought confidence to the public in general, more particularly, the eligible candidates who either appeared in the selection or could not appear in the selection because of non-submission of diploma certificates. In such a selection, wherein such irregularities as pointed out in the additional written statement, came to light, it is immeterial as to whether there was any over-writing and or addition of new marks in any particular answer script. It is submitted that in such situation where mass irregularities/malpractices occurs the selection process cannot be individualised and will have to be taken as a whole. Amongst the applicants who have have approached the Hon'ble Tribunal by filing various O.As. in connection with the cancellation of the recruitment panel/ selection, it has been found that in some cases including the

have been found to be over-written/defaced by evaluator and in some cases there has been totalling mistakes which have resulted either in the empanelment of an ineligible candidate or ommission of eligible candidate. The

selection have also been elaborated in detail in respondents reply to the rejoinder filed in 0.4. No.145/96 (Smt. Kamala Deka Vs. U.O.I. & Ors.) and some other similar cases before this Hon'ble Tribunal. When multifarious mistakes/malpractices were detected in a number of cases including over-writing and or alteration in total marks compled with many other irregularities as indicated in the additional written statement filed by the respondents, there was no option left for the competent authority than to cancel the entire selection. The applicant cannot individualise their case at the cost of the larger interest.

- 6. That with reference to the statements made in paragraph 6 of the rejoinder, it is stated that the contentions of the applicant are not correct and hence emphatically denied. The applicant has totally misunderstood and misinterpreted the averments made in paragraph 3(f) of the additional written statement. It is not correct to say that the dictated passages taken in shorthand cannot even be read out altogether by a shorthand expert.
- 7. That with regard to the statements made in paragraphs 7, 8 and 9 of the rejoinder, the answering respondents categorically deny the contentions raised therein and the applicant is put to strictest proof thereof.

It is categorically denied that the written statements filed by the respondent speaks of the cudest form of arbitrariness effected by biased and/or actuated by malafide. The selection in question has been cancelled with a view to bring kkm fairness and transparency in the method of selection. The applicant cannot claim as a matter of course of for being appointed to the Railway service. Amidst the irregularities detected in the entire process of kkm selection, there was no option left for the competent authority then to cancel the entire selection which brought confidence amongst the general public, more particularly, amongst the eligible candidates.

8. That, in view of the facts and circumstances stated above, the cancellation of the selection/recruitment panel was just and proper and the Hon'ble Tribunal would be reluctant to interfere with the same and the O.A. filed by the applicant is liable to be dismissed with cost.

### VERIFICATION

about 32 years, by occupation Railway Service, working as Deputy Chief Personnel Officer of the Northeast Frontier Railway, do hereby solemnly affirm and state that the statements made in paragraph 1 is true to my knowledge and the statements made in paragraphs 3, 4 and 5 are true to my information gathered from records which I believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

Dated 30.6.97. Maligaon, Guasalet Reproduces

DEPUTY CHIEF PERSONNEL OFFICER
NORTHEAS\_T FRONTIER RAILWAY
MALIGAON :: GUWAHATI
FOR & ON BEHALF OF
UNION OF INDIA.

sq मुख्य कार्णिक स्विकारो /राज• Dy. Chief हर ३३. १ (G) पूर्व सोव रेख्ये, पुर ्व. 31011. B. F. Bly., Guwehati-781011